

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 664 OF 2024

In the matter of:

Dr. Sharad Gupta

Applicant

Vs.

Ministry of Environment Forest and
Climate Change & Ors.

Respondents

Index

S. No.	Particulars	Pg. No.
1.	Response on behalf of Respondent No. 4 Central Pollution Control Board (CPCB) in compliance to Hon'ble NGT order dated 15.10.2024, in O.A No. 664/2024.	
2.	Annexure A: A copy of status report submitted by CPCB in compliance to Hon'ble NGT order dated 15.10.2024.	
3.	Annexure B: A copy of Hon'ble NGT order dated 15.10.2024, in O.A No. 664/2024.	



**Filed by Adv. Suman Arora
On behalf of Central Pollution Control Board**

Place: Delhi

Dated: 03.02.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

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Dr. Sharad Gupta

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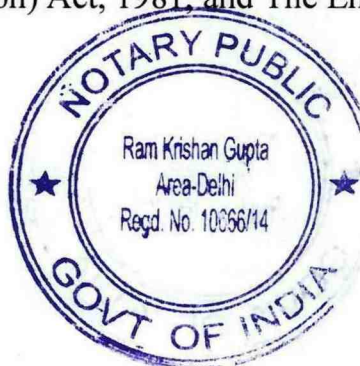
Vs.

Ministry of Environment Forest and
Climate Change & Ors.

Respondents

**RESPONSE ON BEHALF OF THE RESPONDENT No. 04 i.e. CENTRAL
POLLUTION CONTROL BOARD (CPCB)**

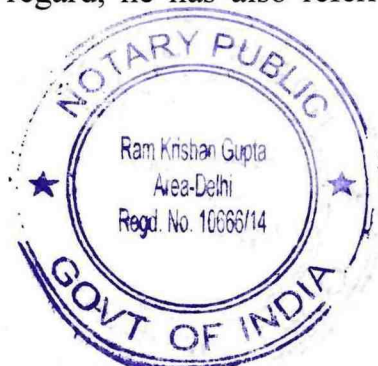
1. That Hon'ble NGT vide Order dated 15.10.2024 and Notice dated 16.11.2024 impleaded the Central Pollution Control Board (hereinafter referred as CPCB) as Respondent no. 04 in the instant matter. Thereby, the response is made in succeeding paragraphs.
2. That at the very outset, the answering Respondent deny all claims, contentions, allegations and averments against answering respondent CPCB in the above Original Application (OA) contrary to anything stated or submitted in this response. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial, save any averment which has been expressly admitted hereinafter.
3. That, CPCB has been constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.



BACKGROUND:

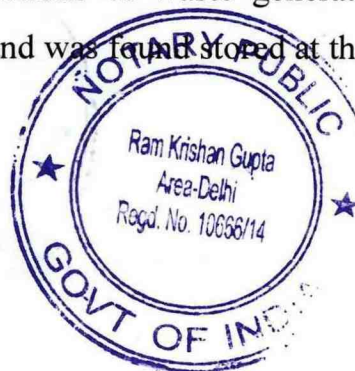
4. That the Applicant has raised the issue of accumulation of solid waste at the Kuberpur landfill site, Agra falling in Taj Trapezium Zone (hereinafter referred as TTZ).

5. That, vide the averments made in the original application the Applicant has referred to the order of the Hon'ble Tribunal dated 15.03.2021 passed in OA No. 176/2020 in the matter of Social Action for Forest and Environment (SAFE) vs. Union of India & Ors., wherein the report was filed by the CPCB. In the report it was disclosed that the estimated legacy waste at Kuberpur dump site was 8 lakhs tonnes out of which 5.8 lakhs tonnes was processed and rest of the waste was shaped in windrows for primary treatment in the area of 4 Acres and that the legacy waste remediation was planned to be completed by February 2021. He has further submitted that considering the said stand the Tribunal had disposed of the OA by order dated 15.03.2021, and thereafter, though four years have passed, the legacy waste at the dump site in question has not been cleared. He has also referred to the order of the Hon'ble Supreme Court dated 18.02.2021 whereby the IA, filed by the Municipal Corporation, Agra in the Writ Petition No. 13381/1984 in the matter of M.C. Mehta vs. Union of India & Ors. was allowed and the Municipal Corporation was permitted to establish Waste to Energy Plant and Construction & Demolition Plant at Kuberpur landfill site in Agra in accordance with law. It is further alleged that thereafter substantial time has lapsed but Waste to Energy Plant has not been set up. He has referred to the representation dated 28.01.2024 filed by the Applicant before the Divisional Commissioner of Agra Division/TTZ Authority pointing out the delay in setting up the Waste to Energy Plant and in this regard, he has also referred to the communication



dated 06.02.2024 sent by the Uttar Pradesh Pollution Control Board (hereinafter referred as UPPCB) to the Commissioner, Municipal Corporation.

6. That, Counsel for the Applicant has further referred to the photograph on page 20 and submitted that there are fire incidents in the legacy waste site which is creating the issue of air pollution.
7. That, the officials of Project Office CPCB, Agra along with an official of Regional Office, UPPCB Agra undertook the visit of Municipal Solid Waste (hereinafter referred as MSW) processing site at Kuberpur, Agra on 10.01.25 and collected information from Agra Nagar Nigam (hereinafter referred as ANN), Agra and representative of operating agency i.e. Spaak super Infra India Pvt. Ltd.
8. That, findings of the aforesaid CPCB visit report (**annexed as Annexure-A**) with respect to the issues raised in the present OA, are as under:
 - i. The quantity of waste presently being generated in Agra is 952 TPD, as per information provided by Agra Nagar Nigam. It presently has two composting facilities of 500 TPD each, which have been developed over the past five years. Legacy waste has got accumulated at Kuberpur site due to gap in waste processing facility during intervening period.
 - ii. ANN informed that approx. 17.58 Lac MT of legacy waste had been biominced and appx. 26784 MT volume of unprocessed legacy waste was still present at the Kuberpur site which is to be completed by February 15, 2025.
 - iii. Segregated screened fractions of waste generated through biomincing have not been disposed and was ~~found~~ stored at the Kuberpur site.



- iv. A Waste to Energy Plant of 15 MW with processing capacity of 2000 TPD waste is being set up at Kuberpur. Initial activities related to setting up of WtE plant, like land filling and levelling work, were observed by the inspecting team. Timelines for setting up of Waste to Energy Plant has not been provided by ANN
- v. C&D plant of 05 TPD capacity was found operational during the time of inspection at the Kuberpur site (02-acre land). Cemented bricks were being manufactured at the site. Ongoing civil work of proposed 150 TPD C&D plant at the site (05-acre land) was also observed by the team during inspection. As per information provided by ANN, the same is to be completed by April 2025.
- vi. No fire was observed during the visit at dumpsite However, details of fire incidents previously reported at site have not been provided by ANN
- vii. Compliance status of Directions dated 27.1.21 and 26.5.22 (a copy given at Annexure IX & X of Annexed Visit report) issued by CPCB for biomining of legacy waste & management of fire incidents respectively has not been provided by ANN.
- viii. In view of points listed at (i-vii) of this section, UPPCB is required to take necessary action to ensure the following:
 - i. Biomining at Kuberpur dumpsite is completed by ANN within the timelines provided by ANN i.e February 15, 2025.
 - j. ANN provides the timelines for setting up the Waste to Energy Plant and the WtE plant is set-up within these timelines.
 - k. The screened products generated through biomining are disposed of by ANN as per provisions of SWM Rules.
 - l. The proposed C&D plant of 150 TPD capacity is set up by ANN within the stipulated timelines i.e by April 2025



m. ANN takes necessary action to comply with Directions dated 27.1.21 and 26.5.22 issued by CPCB for biomining of legacy waste & management of fire incidents.

9. That, the answering respondent no. 4 craves leave of the Hon'ble Tribunal to file additional reply, if required, in future.

10. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the instant OA.

Divya

(Divya Sinha)

Scientist 'F'

Central Pollution Control Board



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 664 OF 2024**

In the matter of:

Dr. Sharad Gupta

Vs.

Applicant

Ministry of Environment Forest and
Climate Change & Ors.

Respondents

AFFIDAVIT

I, **Divya Sinha** working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 4 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, thereby the accompanying reply/ response is made on behalf of the Respondent CPCB.
2. That the accompanying reply/ response may be read part and parcel of the present affidavit.
3. That the accompanying reply/response has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



Divya
DEPONENT

दिव्या सिन्हा / Divya Sinha
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

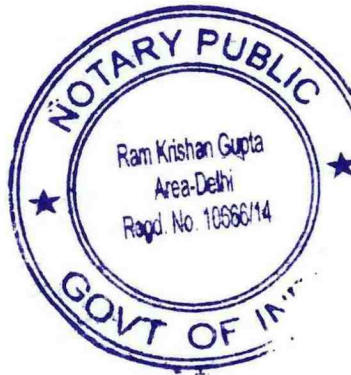
VERIFICATION

Verified at New Delhi on this day of 03 FEB 2025 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Divya

DEPONENT

दिव्या सिन्हा / Divya Sinha
 वैज्ञानिक 'एफ' / Scientist 'F'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 Mo Environment, Forest & Climate Change, Govt. of India
 परियेश भवन, पूर्वी जर्मन नगर, दिल्ली-110032
 Parvish Bhowan



ATTESTED

[Signature]
**NOTARY
 DELHI (INDIA)**

03 FEB 2025

Status Report Submitted

***(IN COMPLIANCE TO HON'BLE NGT ORDER DATED
15.10.2024 IN O A No 664/2024 IN THE MATTER OF DR
SHARAD GUPTA VERSUS MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE &
ORS)***



CENTRAL POLLUTION CONTROL BOARD
(Ministry of Environment, Forest & Climate Change)
“Parivesh Bhawan”, East Arjun Nagar,
Delhi-110032

03rd, February, 2025

CONTENTS

Sr. No	Items	Page No.
1.0	Background	
2.0	Action initiated by CPCB	
3.0	Status of Solid Waste Management in Agra	
	(a) Generation, collection and processing	
	(b) Brief description of Kuberpur site, Agra & Status of Bio-mining	
	(c) Other facilities & Proposed plan of Waste to Energy Plant	
4.0	Fire incidents at the Kuberpur dumpsite	
5.0	Guidelines and Directions issued by CPCB	
6.0	Observations	
7.0	Conclusions	
	Annexure- I - Copy of Hon'ble NGT order dated 15.10.2024	
	Annexure-II – Annual report in Form-IV&V (2023-24) provided by ANN	
	Annexure-III – Calculation of Legacy waste by ANN	
	Annexure-IV – CTE by UPPCB to M/s SPARK BRESSON PVT LTD	
	Annexure V- Concession agreement by ANN for 05 TPD C&D Plant	
	Annexure VI- Concession agreement by ANN for 150 TPD C&D Plant	
	Annexure VII- Gant chart provided by ANN for 150 TPD C&D Plant	
	Annexure VIII- CPCB's Communication with ANN in relation to NGT OA No. 664-2024	
	Annexure IX- A copy of direction dated 27.1.2021 issued by CPCB to all SPCBs/PCCs regarding bio mining at dumpsites	
	Annexure X - A copy of direction dated 26.5.2022 issued by CPCB to all SPCBs/PCCs regarding management of fire hazard at MSW dumpsites	

Status report submitted in compliance to Hon'ble NGT order dated 15.10.2024, in Original Application No. 664/2024 in the matter of Dr. Sharad Gupta vs Ministry of Environment Forest and Climate Change & Ors.,

1.0 Background

The Hon'ble National Green Tribunal (NGT) in Original Application No. 664/2024 in the matter of Dr. Sharad Gupta vs Ministry of Environment Forest and Climate Change & Ors. vide order dt. 15.10.2024 directed in Para 4, is given as below:

"...4. The OA raises substantial issues relating to compliance of the environmental norms, including the following:

- (i) Accumulation of Solid Waste at Kuberpur dumpsite, Agra falling in Taj Trapezium Zone (TTZ) due to delay in completion of biomining at Kuberpur dumpsite.
- (ii) CPCB earlier assessment of legacy waste stored and processed, fire incidents at the dumpsite
- (iii) Delay in setting up of Waste to Energy and Construction & Demolition (C& D) Plant

5. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date\ of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing.

6. Respondent No. 7 is directed to place on record along with its reply affidavit the annual report which was submitted to the State PCB in Form-IV in terms of Rule 24 of the Solid Waste Management Rules, 2016 and the Respondent – UPPCB is also directed to submit the consolidated report which was submitted to the

CPCB and Ministry of Urban Development in terms of Rule 24(3) of SWM Rules, 2016 in Form-V along with its reply.”

A copy of Hon’ble NGT order is attached as **Annexure - I**

2.0 Action initiated by CPCB

In compliance to the above said NGT order, a team of Project Office CPCB, Agra along with an official of Regional Office, Uttar Pradesh Pollution Control Board (UPPCB) Agra (Ankur Tiwary, Scientist-E, CPCB Dr. Vipul Kumar Singh, Scientist C, CPCB, Adarsh Kumar, Senior Scientific Assistant, CPCB, Kshitesh Patel, ASO, UPPCB) visited Municipal Solid Waste (MSW) processing site at Kuberpur, Agra on 10.01.25 and collected information from Agra Nagar Nigam (ANN), Agra & representative of operating agency i.e. Spaak super infra India Pvt. Ltd. Based on field visit & collected information, the details are given in subsequent section of the report.

3.0 Status Solid Waste Management in Agra

(a) Generation, collection and processing

As per information provided by ANN (Agra Nagar Nigam), about 952 TPD of Municipal Solid Waste (MSW) is generated within the jurisdiction of ANN (**Annexure- II**). The Municipal Solid Waste is being collected from 100 wards of the Agra and transported to Kuberpur, Agra. At present Kuberpur site has MSW processing facility, 2x500 TPD composting, C&D plant (05 TPD) and 15MW Waste to Energy Plant (under construction) at 72 Acres area. The collection of waste from 100 wards of Agra is carried out through Tipping trucks (84 Nos), Dumper Placers (36 Nos), Refuse Collectors (21 Nos), Compactors (08Nos) & Others vehicles & JCB /loader -35 Nos.

(b) Brief description of Kuberpur site, Agra & Status of Bio mining

The MSW dumpsite at Kuberpur is having a total area of 72 Acres. The details of waste stored at Kuberpur dumpsite is given in Table 2 below:

Table 2: Details of Legacy waste at Kuberpur

Area (in Acres)	Height (in meter)	Quantity of Waste (in Tons)	Total Quantity of legacy waste processed so far	No of trommels (Screen size)	Timeline for completion
39	0.5-0.7	26784	17.58 Lacs MT	04 nos. of trommels (30-60 TPH) 125 mm, 35 mm, 06 mm	15th February, 2025

- i. After tendering process in year 2018, waste is being processed through 04 nos. of trommels (30-60 TPH) which have total capacity of 210 TPH. Bio-mining of legacy waste is being carried out at the site. The screening of biominer waste is being executed through trommeling method of different sieve size. Initially, belt conveyor of 1500 mm at feeding stage is installed to feed trommel of >125 mm. The rejects of >125 mm size get stored while <125 mm get feed into 35 mm trommel through conveyor. The same processes are getting replicated again and process it for further 6 mm through another trommel. The rejects of 125 mm, 35 mm and >6 mm is treated as segregated combustible fraction (SCF) and inert, while remaining <6 mm fraction is bio-earth which can be used as soil conditioner in field application except agriculture practices. All segregated waste is being stored in processing site at present.

ii. As per information given by ANN, initially 8.0 Lacs MT of legacy waste was estimated in April 2018. The work of fresh waste processing (300 TPD) started in November 2019. The capacity of processing was enhanced to 500 TPD in April 2023 and then to 1000 TPD in April 2024. As per calculation sheet provided by ANN on 27.01.2025 (**Annexure - III**), it is inferred that due to the gap in the daily collection of MSW and processing capacity available at the site, legacy waste got accumulated at Kuberpur site. The waste accumulated during this period is under process of bio-mining and 17.58 Lac MT has been processed through Bio-mining. Approximately. 26784 MT of legacy waste is left, which will be completely remediated by 15th February, 2025 as informed by ANN. Further, it was observed screened products generated from biomining have not been disposed and are stored at the dumpsite

iii. **Other facilities & Proposed plan of Waste to Energy Plant**

Waste to Energy Plant (15 MW): A Waste to Energy Plant of 15 MW is proposed by ANN which is under construction stage. At the time of visit, it was observed that the land filling and levelling work was being carried out through JCB and compactor machines at the proposed site of WTE plant. Neither any building was found constructed at the site, nor any machine was installed. Copy of consent to establish of Waste to Energy Plant is enclosed at (**Annexure- IV**) As per CTE issued by UPPCB, proposed plant will consume 2000 MTD MSW for the generation of electricity. At present, civil work is going on at the site. Timelines for completion of Waste to Energy has not been provided.

Construction and Demolition (C&D) Plant: A C&D plant of 05 TPD capacity (**Annexure- V**) was found operational during the time of inspection at the Kuberpur site in about 02-acre land. Cemented bricks were being

manufactured at the site. Ongoing civil work of proposed 150 TPD C&D plant at the site in about 05 acre land was also observed by the team during inspection (copy of agreement enclosed as **Annexure -VI**). As per the Gant chart the civil work of the unit is 70% completed, commissioning of plant will be completed in March 2025, Consent To Operate (CTO) from UPPCB will be obtained in April 2025 and the proposed plant will be operational in April 2025 (**Annexure - VII**).

4.0 Fire incidents at the Kuberpur dumpsite:

No fire was observed during visit at dumpsite However, details of fire incidents previously reported at site have not been provided by ANN . It was reported by ANN that the borewells are available at the site as fire preventive measure. In addition to that, water tankers and sprinklers are also available to control any fire incidents at the site.

The communication held between Project Office Agra CPCB and Agra Nagar Nigam seeking various information is enclosed as (**Annexure-VIII**)

5.0 Guidelines and Directions issued by CPCB

CPCB has prepared Guidelines for disposal of Legacy waste (Old MSW) under the provisions of Solid Waste Management Rules, 2016. CPCB has issued directions to all State Pollution Control Boards/Committees under Section 5 of the E(P) Act, 1986 regarding Bio mining of legacy waste on 27.01.2021 and for management of fire hazard at MSW dumpsites on 26.5.2022. Copies of directions are enclosed as (**Annexure IX & X**) Compliance status of Directions issued by CPCB has not been provided

6.0 Summary and Conclusions

- (i) The quantity of waste presently being generated in Agra is 952 TPD , as per information provided by Agra Nagar Nigam. It presently has

two composting facilities of 500 TPD each, which have been developed over the past five years. Legacy waste has got accumulated at Kuberpur site due to gap in waste processing facility during intervening period.

- (ii) ANN informed that approx. 17.58 Lac MT of legacy waste had been biominced and appx. 26784 MT volume of unprocessed legacy waste was still present at the Kuberpur site which is to be completed by February 15, 2025.
- (iii) Segregated screened fractions of waste generated through biomining have not been disposed and was found stored at the Kuberpur site.
- (iv) A Waste to Energy Plant of 15 MW with processing capacity of 2000 TPD waste is being set up at Kuberpur. Initial activities related to setting up of WtE plant, like land filling and levelling work, were observed by the inspecting team. Timelines for setting up of Waste to Energy Plant has not been provided by ANN
- (v) C&D plant of 05 TPD capacity was found operational during the time of inspection at the Kuberpur site (02-acre land). Cemented bricks were being manufactured at the site. Ongoing civil work of proposed 150 TPD C&D plant at the site (05-acre land) was also observed by the team during inspection. As per information provided by ANN, the same is to be completed by April 2025
- (vi) No fire was observed during visit at dumpsite However, details of fire incidents previously reported at site have not been provided by ANN
- (vii) Compliance status of Directions issued by CPCB for biomining of legacy waste & management of fire incidents has not been provided

- (viii) In view of points listed at (i-vii) of this section, UPPCB is required to take necessary action to ensure the following :
- (a) Biomining at Kuberpur dumpsite is completed by ANN within the timelines provided by ANN i.e February 15, 2025.
 - (b) ANN provides the timelines for setting up the Waste to Energy Plant and the WtE plant is set-up within these timelines
 - (c) The screened products generated through biomining are disposed of by ANN as per provisions of SWM Rules
 - (d) The proposed C&D plant of 150 TPD capacity is set up by ANN within the stipulated timelines i.e by April 2025
 - (e) ANN takes necessary action to comply with Directions issued by CPCB for biomining of legacy waste & management of fire incidents.



(Ankur Tiwari)
Scientist 'E'
Central Pollution Control Board
Project Office Agra

Photographs taken during the inspection:**Pic.-1- Processing of fresh waste at Kuberpur MSW site, Agra**



Pic-2- Over view of Legacy waste dumping site



Pic.-3- Bio-mining work is in progress at Kuberpur MSW site, Agra



Pic.-4- segregated waste at Kuberpur MSW site, Agra



Pic.-5- SLF developed by Agra Nagra Nigam



Pic-6-Site for proposed Waste to Energy Plant (15 MW)



Pic-7- Land filling and levelling work in progress for WTE Plant



Pic-8- Land filling and levelling work in progress for WTE Plant



Pic-9- Land filling and levelling work in progress for WTE Plant



Pic-10- Functional C&D plant of Agra Nagra Nigam (20 TPD)



Pic-11- C&D plant of Agra Nagra Nigam (20 TPD)



Pic-12- Site for proposed C&D plant of Agra Nagra Nigam (20 TPD)

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 664/2024

Dr. Sharad Gupta

Applicant

Versus

Ministry of Environment Forest and
Climate Change & Ors.

Respondent(s)

Date of hearing: 15.10.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Anshul Gupta & Mr. Aditya Tainguriya, Advs.

ORDER

1. In this original application, the Applicant, who is a doctor by profession, has raised an issue of accumulation of solid waste at the Kuberpur landfill site, Agra falling in TTZ.

2. Learned Counsel for the Applicant has referred to the order of the Tribunal dated 15.03.2021 passed in OA No. 176/2020 in the matter of *Social Action for Forest and Environment (SAFE) vs. Union of India & Ors.*, wherein the report was filed by the Central Pollution Control Board (CPCB) disclosing that the estimated legacy waste at Kuberpur dump site was 8 lakhs tonnes out of which 5.8 lakhs tonnes was processed and rest of the waste was shaped in windrows for primary treatment in the area of 4 Acres and that the legacy waste remediation was planned to be completed by February 2021. He has submitted that considering that the said stand the Tribunal had disposed of the OA by order dated

15.03.2021, and thereafter, though a year has passed, the legacy waste at the dump site in question has not been cleared. He has also referred to the order of the Hon'ble Supreme Court dated 18.02.2021 whereby the IA filed by the Municipal Corporation, Agra in the Writ Petition No. 13381/1984 in the matter of *M.C. Mehta vs. Union of India & Ors.* was allowed and the Municipal Corporation was permitted to establish Waste to Energy Plant and Construction & Demolition Plant at Kuberpur landfill site in Agra in accordance with law. He submits that thereafter substantial time has lapsed but Waste to Energy Plant has not been set up. He has referred to the representation dated 28.01.2024 filed by the Applicant before the Divisional Commissioner of Agra Division/TTZ Authority pointing out the delay in setting up the Waste to Energy Plant and in this regard, he has also referred to the communication dated 06.02.2024 sent by the Uttar Pradesh Pollution Control Board (UPPCB) to the Commissioner, Municipal Corporation, Annexure A-6.

3. Counsel for the Applicant has further referred to the photograph on page 20 and submitted that there are fire incidents in the legacy waste site which is creating the issue of air pollution.

4. The OA raises substantial issues relating to compliance of the environmental norms.

5. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing.

6. Respondent No. 7 is directed to place on record along with its reply affidavit the annual report which was submitted to the State PCB in Form-IV in terms of Rule 24 of the Solid Waste Management Rules, 2016 and the Respondent – UPPCB is also directed to submit the consolidated report which was submitted to the CPCB and Ministry of Urban Development in terms of Rule 24(3) of SWM Rules, 2016 in Form-V along with its reply.

7. List on 04.02.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

October 15, 2024
Original Application No. 664/2024
dv..

कार्यालय: नगर निगम, आगरा।

प्रेषक,

प्रभारी स्वच्छ भारत मिशन,
नगर निगम आगरा।

सेवा में,

राज्य मिशन निदेशक,
स्वच्छ भारत मिशन-नगरीय,
राज्य मिशन निदेशालय, उ0प्र0,
सेक्टर-7, गोमती नगर विस्तार, लखनऊ।

पत्रांक:- 31/1/11/2024

दिनांक:- 02.02.2024

विषय :- ठोस अपशिष्ट प्रबंधन नियम, 2016 के नियम-24(2) के अन्तर्गत वार्षिक रिपोर्ट प्रेषित किये जाने के सम्बन्ध में।

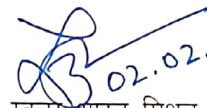
महोदय,

कृपया कार्यालय राज्य मिशन निदेशालय के पत्र संख्या पी0एम0यू0/9662/429(13)/2023 एवं पी0एम0यू0/9663/429(13)/2023 दिनांक 24.01.2024 के क्रम में ठोस अपशिष्ट प्रबंधन नियम, 2016 के नियम-24(2) के अन्तर्गत वार्षिक रिपोर्ट निर्धारित प्रारूपों पर सलंगन कर सादर प्रेषित है।


संलग्नक:- प्रारूप-4

प्रारूप-5

भवदीय,


02.02.24
प्रभारी स्वच्छ भारत मिशन
नगर निगम आगरा

प्रतिलिपि:- नगर आयुक्त महोदय को सादर सूचनाार्थ।


प्रभारी स्वच्छ भारत मिशन
नगर निगम आगरा

Form-IV

[see rules 15(za), 24(2)]

Format for annual report on solid waste management to be submitted by the local body

CALENDAR YEAR:	DATE OF SUBMISSION OF REPORT
2023-24	

1.	Name of the City/Town and State	Agra Nagar Nigam Agra
2.	Population	1902845 approx pop. (2021)
3.	Area in sq. kilometres	141.00 As per New boundary
4.	Name & Address of local body Telephone No. Fax No. E-mail	Mahatma Gandhi Road, Near Sursadan, Sanjay Place, Wazirpura, Agra 0562-2850670/ 2520616 0562-2850499 amcagra1@gmail.com
5.	Name of officer in-charge dealing with solid waste management (SOLID WASTEM) Phone No : Fax No: E-mail:	Er Pankaj Bhushan 7300740631, 0562-2850670 0562-2850499 amcagra1@gmail.com
6.	Number of households in the city/town Number of non- residential premises in the city Number of election/administrative wards in the city/town	424901 104001 100
7.	Quantity of Solid waste (solid waste)	
	Estimated quantity of solid waste generated in the local body area per day in metric tones.	952 TPD
	per capita waste collected per day	500gm
	Quantity of solid waste collected per day	952 TPD
	Quantity of solid waste processed	661 TPD
	Quantity of solid waste disposed at dumpsite/landfill	291 TPD
8.	Status of Solid Waste Management Service	Active
	Segregation and storage of waste at source	Active
	Whether SOLID WASTE is source in domestic/commercial/institutional bins, if yes.	YES
	Percentage of households practice storage of waste at source in domestic bins	100%
	Percentage of non- residential premises practice storage of waste at source in commercial/institutional bins	100%
	Percentage of households dispose of throw solid waste in the streets	0%
	Percentage of non- residential premises dispose of throw solid waste on the streets	0%
	Whether solid waste is stored at source in a segregated form if yes	Yes
	Percentage of premises segregation the waste at source	60-70%
	Door to Door Collection of solid waste	100 Wards
	No. of households covered	424901
	No. of non-residential premises including commercial establishments hotels, restaurants educational institutions offices etc covered	104001
	Percentage of residential and non-residential premises covered in door to door collection through:	
	Motorized vehicle	351
	Containerized tricycle/handcart	128

	Other device	0%				
	If not,	N/A				
	Sweeping of streets	Yes				
	Length of roads, streets, lanes, bye-lanes in the city that need to be cleaned	2683.41 Km				
	Frequency of street sweepings and percentage of covered	frequency	Daily	Alternate	Occasionally	Twice a week
		% of population covered	100	-	-	-
	Tools used					
	Manual sweeping	70%				
	Mechanical sweeping	30%				
	Whether long handle broom is used by sanitation workers	Yes				
	Whether each sanitation worker is given handcart/tricycle for collection of waste	No				
	Whether handcart / tricycle is containerized	Yes				
	Whether the collection tool synchronizes with collection/ waste storage containers utilized	Yes				
	Secondary Waste Storage facilities	Yes, Transfer Station				
	No and type of waste storage depots in the city/town	No. Capacity in M ³				
	Open waste storage sites					
	Masonry bins	0				
	Cement concrete cylinder bins	0				
	Dhalao/covered rooms/space	- -				
	Covered metal plastic containers					
	Upto 1.1 m ³ bins	137 157				
	2 to 5 m ³ bins	117 526				
	Above 5m ³ containers	72 612				
	Bin-less city	Not yet				
	Bin population ratio	1.7 bins / 10,000 population (Excluding litter bins)				
	Ward wise details of waste storage depots (attach): Ward No: Area: Population: No. of bins placed Total volume of bins placed	Transfer Station List attached				
	Total storage capacity of waste storage facilities in cubic meters	1381 Cum				
	Total waste actually stored at the waste storage depots daily	300 MT				
	Give frequency of collection of waste from the depots Number of bins cleared	Frequency			No. of bins	
		Daily			230	
		Alternate day			62	
		Twice a week			34	
		Once a week			-	
		Occasionally			-	
	Whether storage depots have facility for storage of segregated waste in green, blue and black bins	Yes				
	Whether lifting of solid waste from storage depots is manual or mechanical, Give percentage	100% Mechanical				

(%) of Manual Lifting of solid waste	0%	
(%) of Mechanical listing	100%	
If mechanical - Specify the method used	Front-end loaders/ DP/RC	
Whether solid waste is lifted from door to door and transported to treatment plant directly in a segregated form	Yes	
Waste transportation per day Type and Number of vehicles used	No. trips made	Waste Transported
Animal cart -	-	-
Tractors-	-	-
Nos. of tipping Truck (Hywa)- 14	2	255
Tipping Truck- 34	2	260
Dumper Placers- 36	1	50
Refuse collectors- 21	1	100
Compactors- 8	2	200
Others- (Tata 407/Tata ACE)	37	110
JCB/loader - 35	-	-
Frequency of transportation of waste	Frequency (%) of waste transported MSW = Daily	
Quantity of waste transported each day	952 TPD	
Percentage of total waste transported daily	100%	
Waste Treatment Technologies used	Composting, RDF, Recycling	
Whether solid waste is processed	YES	
If yes. Quantity of waste processed daily	661 TPD	
Whether treatment is done by local body or through an agency	Agency	
Land(s) available with the local body for waste processing (in Hectares)	29.01 Ha (72 Acres)	
Land currently utilized for waste processing	29.01 Ha (72 Acres)	
Solid waste processing facilities in operation	<ul style="list-style-type: none"> • 500 TPD WTC Plant at Kuberpur • 2 TPD Flower to compost Plant Rajnagar • 2 TPD Organic Waste to Compost Unit Rajnagar • 1 TPD Organic Waste to Compost Unit TP Nagar • 100 TPD Plant Kuberpur (Cow Dung) • 120 TPD MRF, Tedi Bagiya Hatras Road • 4 TPD Waste to Compost (BWG) • 5 TPD MRF Nunhai Shobha Nagar • 12 TPD Wet Waste Plant Babarpur • 15 TPD DRY Waste Plant Babarpur 	
Solid waste processing Facilities under construction	15MW Waste to Energy Plant	
Distance of processing facilities from City boundary	12Km	
Details of technologies adopted	Composting, RDF, Recycling	
Composting	Qty. raw material processed = 550 TPD Qty. final product produced = 20 TPD Qty, sold = 20 TPD Quantity of residual waste land-filled = 20 TPD	
Vermi composting	Qty. raw material processed NIL Qty. final product produced NIL Qty. Sold Quantity of residual waste landfilled NIL	
Bio-methnation	Qty. raw material processed NIL Qty. final product produced NIL Qty. Sold Quantity of residual waste landfilled NIL	
Refuse Derived Fuel	Stored for waste to Energy plant	
Waste to Energy technology such as incineration, gasification. paralysis or any other technology	Plant under construction Qty. Sold Quantity of residual waste landfilled NIL	
Co-processing	None	

	Combustible waste supplied to cement plant	NIL
	Combustible waste supplied to solid waste based power plants	NIL
	Others	NIL
	Solid waste disposal facilities	
	No. of dumpsites available with the local body	NIL
	No. of sanitary landfill sites available with the local body	01
	Area of each such sites available for waste disposal	72 Acre
	Area of land currently used for waste disposal	72 Acres
	Distance of dumpsite/landfill facility from city/town	12 Km
	Distance from the nearest habitation	2.0 km
	Distance from water body	500 m
	Distance from State National Highway	1.50 Km
	Distance from Airport	20 Km
	Distance from important religious places or historical monument	8.1 Kms form Imad-ud-Daula 10Km from Agra Fort 6.3 Kms form Taj Mahal
	Whether it falls in flood prone area	N/A
	Whether it falls in earthquake fault line area	500 m from Fault Line Fracture
	Quantity of waste landfilled each day	546 TPD
	Whether landfill site is fenced	YES
	Whether Lighting facility is available on site	YES
	Whether Weigh bridge facility available	YES
	Vehicles and equipments used at landfill (specify)	Bulldozers, compacters, Excavators, Trucks/ Dumpers
	Manpower deployed at landfill site	21
	Whether covering is done on daily basis	N/A
	If not, Frequency of covering the waste deposited at the landfill	N/A
	Caover material used	N/A
	Whether adequate covering material is available	N/A
	Provisions for gas venting provided	N/A
	Provision for leachate collection	N/A
9.	Whether an Action Plan has been prepared for improving solid waste management practices in the city	Action Plan prepared and submitted under 15 th FC Grant
10.	What separate provisions are made for : Dairy related activities: Slaughter houses waste: C&D waste (construction debris): 5 TPD	Yes Yes, Carcass utilization plant is under Constriction Yes, Construction and Demolition Waste (C&D) Plant of 5 TPD is operational. C&D Waste process Plant of 150 TPD is under process (agreement done).
11.	Details of Post Closure Plan	At existing landfill site, bio-mining of legacy waste (9.40 Lacs MT) has been completed and 37 Acres of land has been re-claimed.
12.	How many slums are identified and whether these are provided with Solid Waste Management facilities	217 Slums identified in Agra. All are provided with Solid Waste Management Facilities.
13.	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary Storage, transportation, processing and disposal of Waste	Man power of Agra Nagar Nigam- 4663
14.	Give details of: Contractor, concessionaire's manpower deployed for collection including street sweeping, secondary Storage, transportation, processing and disposal of	Total 1018

	waste	
15.	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	<ul style="list-style-type: none"> • land constraints for decentralization process • Untrained manpower • Lack of awareness among citizen for Segregation of waste
16.	Mentions briefly, if any innovative idea is implemented to tackle the problem related to solid waste, which could be replicated by other local bodies	--



Environment Engineer
Nagar Nigam Agra

Date : 02/01/2024
Place : Agra



नगर निगम आगरा



ट्रान्सफर स्टेशन

क्र०स०	स्थल विवरण	ट्रान्सफर स्टेशन की संख्या	क्षमता
1	जूता मंडी के पास (राजनगर लोहामण्डी)	01 सैट	10.5 घनमी० क्षमता के
2	ऑल इण्डिया रेडियो स्टेशन	01 सैट	10.5 घनमी० क्षमता के
3	ताजमहल के पूर्वी गेट के पास (ताजगंज)	01 सैट	10.5 घनमी० क्षमता के
4	संजय प्लेस स्थित सी०डब्ल्यू०आर के सामने	01 सैट	10.5 घनमी० क्षमता के
5	ट्रान्सपोर्ट नगर स्थित आई०एस०बी०टी० के पीछे	02 सैट	10.5 घनमी० क्षमता के
6	ट्रान्सपोर्ट नगर स्थित आई०एस०बी०टी० के पीछे	02 सैट	18 घनमी० क्षमता के
7	हाथरस रोड रामाबग (छत्ता जोन)	01 सैट	10.5 घनमी० क्षमता के

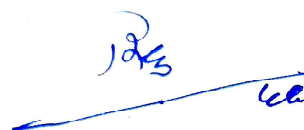
[SEERULES 17(2)]

FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY
THE LOCAL BODY

Period of Reporting:

(1)	Name of the City or Town and State:	AGRA, UTTAR PRADESH
(2)	Population	1902845 approx pop. (2021)
(3)	Area in sq. kilo meters	141.00
(4)	Name & Address of Local body Telephone No. Fax No. E-mail:	Mahatma Gandhi Road, Near Sursadan, Sanjay Place, Wazirpura, Agra 0562-2850670, 2520616 0562-2850499 amcagra1@gmail.com
(5)	Total Numbers of the wards in the area under jurisdiction	100
(6)	Total Number of Households in the area under jurisdiction	424901
(7)	Number of households covered by door to door collection	424901
(8)	Total number of commercial and Institutions in the area under jurisdiction - Commercial establishments - Institutions	104001 --
(9)	Number of commercial and Institutions in the area under jurisdiction - Commercial establishments - Institutions	104001 --
(10)	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved in door to door collection	Agra Municipal Corporation has implemented two agencies, Swachatha Corporation and J.S. Enviro Services Pvt.Ltd, for door-to-door waste collection. Combined number of vehicles for both agencies is 351, including 97 push carts, 31 tricycles and 1018 garbage collectors. Furthermore, The Social Lab agency and GIZ are conducting a pilot project in Shah Market and Bhairon Nala specifically focused on recycling of plastic waste.
(11)	Attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	The Agra Municipal Corporation has established Three Material Recovery Facility (MRF) centers. The first MRF center is located in the 96 th ward at Mahrishipuram, and the second one is situated at Tedi Bagiya, Hathras Road, Agra, in the 82 nd ward and third in kuberpur. The combined capacity of all MRF centers is 150 Tons Per Day (TPD). Each day, the waste collected is sent to the Recycling Facility located at Gajrola and Kashipur. The responsible organisation for this task is M/S Nationwide Waste Management Service Pvt. Ltd and Feedback Foundation Charitable Trust.
(12)	Attach details of infrastructure required, if any along with justification	-
(13)	Quantity of Plastic Waste generated during the year from area under jurisdiction (in tons)	18000 MT
(14)	Quantity of Plastic Waste collected during the year from area under jurisdiction (in tons)	18000 MT
(15)	Quantity of Plastic Waste channelized for recycling during the year (in tons)	18000 MT
(16)	Quantity of Plastic waste channelized for use during the year (in tons)	18000 MT
(17)	Quantity of rejects sent to landfill sites during the year (in tons)	180 MT
¼18½	Details of each of facilities used for processing and disposal of plastic waste	

	<p>Facility-1</p> <p>i) Name of operator ii) Address with Telephone Number of Mobiles iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)</p> <p>Facility-2</p> <p>i) Name of operator ii) Address with Telephone Number of Mobiles iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)</p> <p>Facility-3</p> <p>i) Name of operator ii) Address with Telephone Number of Mobiles iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)</p>	<p>1- M/s National Waste Management Pvt. Ltd. 2- 99711 00090 3- 120 TPD 4- Recycle 5- ---- 6- ----</p> <p>1- M/s Feedback foundation charitable trust 2- 9546077245 3- Maharishi Puram, Agra 3- 15 TPD 4- Segregation & Recycling 5- ----- 6- -----</p> <p>1- Nagar Nigam Agra 2- 9319406037 3- Kuberpur, Agra 3- 15 TPD 4- Segregation & Recycling 5- ----- 6- -----</p>
(19)	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	Man power of Agra Nagar Nigam- 4663
(20)	Give details of: Contractor of concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	Total 1018
(21)	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules including the financial constrains, if any	<ul style="list-style-type: none"> • No co-processing facility is available for MLP and RDF in the vicinity. • Land constraints for decentralized plastic waste processing • Lack of awareness among citizens regarding waste segregation.
(22)	Whether an Action Plan has been prepared for improving solid waste management practices in the city? Date of revision:	Yes and submitted on city finance portal



Environment Engineer
Nagar Nigam Agra

Date : 02/01/2024

Place : Agra

Legacy waste details

PB Pankaj Bhushan <envengrann@gmail.com>
Mon, 27 Jan 2025 4:21:26 PM +0530
To "poagra.cpcb" <poagra.cpcb@nic.in>

Dear Sir
PFA

Environment Engineer
ANN

📄 **1 Attachment(s)** • [Download as Zip](#)



Calculation of Legacy waste and... .xlsx
10.9 KB • 🔗

**AGRA NAGAR NIGAM
LEGACY WASTE PROCESSING**

Duration	Quantity of waste Intake at			Quantity of waste processed (TPD)			Quantity of waste left unprocessed Tons	Commulative Quantity of legacy waste being accumulated	waste lying untreated in Sanitary Landfill	Old Legacy waste (In Tons)	Waste processed (in MT)	Total accumulated legacy waste as on 31.01.2025 (In Tons)
	No. of Days	Average Waste intake (TPD)	Total waste (MT)	No. of Days (considering Rainy days)	Fresh waste processing TPD	Total waste (MT)						
A	B	C	D	E	F	G	H	I	J	K	L	M=854784+J+K-L
1 Nov. 2019 to 31 Oct 2020	365	712	259880	350	300	105000	154880	154880	130000	800000	1758000	26784
1 Nov. 2020 to 31 Oct 2021	365	712	259880	350	300	105000	154880	309760				
1 Nov. 2021 to 31 Dec. 2022	426	952	405552	406	300	121800	283752	593512				
1 Jan. 2023 to 31 Mar 2023	90	952	85680	88	300	26400	59280	652792				
1 Apr 2023 to 31 Mar 2024	365	952	347480	350	500	175000	172480	825272				
1 Apr 2024 to 31 Jan 2025	306	952	291312	295	1000	261800	29512	854784				



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :15/04/2022 To 13/04/2027

Ref No. - 151815/UPPCB/Agra(UPPCBRO)/CTE/AGRA/2022

Dated:- 14/05/2022

To ,

Shri PANKUL RATHORE

M/s SPARK BRESSON PVT LTD 15MW WASTE TO ENERGY PLANT KUBERPUR

AGRA

MSW PROCESSING SITE, KUBERPUR,AGRA,282006

AGRA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 15371706 dated - 25/02/2022. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
MSW	Metric Tonnes/Day	2000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
ELECTRICITY-15MW	15

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
0	Megawatt	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Municipal Supply	PEELA KHAR STP TREATED WATER	556.0
Ground Water (within premises)	BOREWEL	3.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	3.0
Process	556.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	2500	Two Boilers for electricity generation

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 13/04/2027 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

- 1- This CTE is issued to M/s SPARK BRESSON PVT LTD 15MW WASTE TO ENERGY PLANT KUBERPUR, AGRA only valid for the production of Electricity-15 MW using Municipal Solid waste as raw material at Solid Waste processing site Kuberpur, Nagar Nigam, Agra.
- 2- The unit shall install ETP of 40.0 KLD capacity and STP of 10.0 KLD as proposed. The treated effluent will be used in the premises for floor washing and horticulture.
- 3- As per proposal submitted by the applicant, the treated water from the 10.0 MLD Pilakhar STP will be used in the boilers and its operation.
- 4-As per the project submitted by the applicant before the SCR reactor itself, an indirect steam heater of flue gas will be integrated that heats the flue gas for the temperature needed for the SCR reactor activity (approx. 240 °C). The flue gas is heated by steam drawn from a boiler drum (4.1 Mpa, 400 °C). To reduce the steam consumption, the flue gas/flue gas exchanger is integrated in the duct system before the heater and behind the SCR reactor, which heats the flue gas at the inlet to the steam heater and cools the flue gas at the outlet of the SCR reactor (before the inlet to the flue gas exhauster and before a chimney). The SCR reactor is equipped with a catalyst, whose active ingredients are oxides of vanadium (vanadium pentoxide – V₂O₅) and tungsten (wolfram-trioxide – WO₃) on a titan-dioxide carrier (TiO₂) in ceramics. These will allow oxidation of dioxins and furans (PCDD/F) at the temperature of around 150 to 220 °C (otherwise PCDD/Fs decompose without the presence of a catalyst at temperatures above 850 °C – the SNCR method). Dioxins and furans oxidatively decompose into trace amounts of hydrogen chloride (it can be washed in a wet flue gas treatment), water vapor and carbon dioxide. The applicant will get this technology approved by the competent authority such as CPCB or the Department of Science and technology before starting the establishment of the project, besides this the unit shall install ESP, wet scrubber and 60.0 meter high stack for the control of Air Pollution and OCEMS will be installed for Online Monitoring of Air Emission. The occupier of the project shall get the technology approved before start of commercial production or 6 months whichever occurs earlier.
- 5- The unit shall comply the provision of Environment (Protection) Act, 1986 and its notified rules related with Noise, Plastic, Solid waste, Hazardous waste, Construction and demolition waste.
- 6- Under the Noise Pollution (Regulation and Control) Rule 2000, the unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
- 7- The unit shall construct paved concrete road inside the factory premises for the transportation of vehicles and shall store the MSW in covered shed.
- 8- The unit shall ensure to development Miyawaki forest so that treated water may be used for irrigation as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change.
- 9- The unit will have to ensure permission from the CGWA/SGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 10- The unit shall provide sufficient personal protection equipment's to its workers and have a regular health checkup.
- 11- The unit shall abide by the directions given by Hon'ble Court, MOEF&CC, Central Pollution Control Board, TTZ Authority and UPPCB for protection and safe guard of environment from time to time.
- 12- The unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 13- The unit will install the requisite OCEEMS system/Web camera and will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server.
- 14-The unit shall comply with the provisions, SOP or guidelines issued by MOEF&CC and CPCB for this category of units.
- 15- If the CPCB or UPPCB issues the Closure order against the industry the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.
- 16- A Bank Guarantee of Rs. 10.0 lacs (Rs. Ten Lacs only) shall be submitted within 30 days including the conditions mentioned at serial no. 1,2,3,4,5,7,8,9,13 and 14 which will be valid for two year otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 14/06/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Chief Environmental Officer,
Circle-4**

Dated:- 14/05/2022

Copy To -

Regional Office, U.P. Pollution Control Board, Agra

**Chief Environmental Officer,
Circle-4**

CONCESSION AGREEMENT

“PROJECT: DESIGN, DEVELOP, SUPPLY AND IMPLEMENT 5
TPD (1 NO.) CONSTRUCTION AND DEMOLITION WASTE
PROCESSING PLANT AT AGRA IN DBOT MODE”

BETWEEN

NAGAR NIGAM AGRA

AND

RISE ELEVEN ECO GREEN PRIVATE LIMITED

2
अधिसूचना
नगर निगम, आगरा

Rise Eleven Eco Green Private Limited


Director



**Indian-Non Judicial Stamp
Haryana Government**



Date : 24/09/2020

Certificate No. E0X2020I705



Stamp Duty Paid : ₹ 101

GRN No. 67554893



Penalty : ₹ 0

(Rs. Zero Only)

Seller / First Party Detail

Name: Rise Eleven Eco green pvt ltd

H.No/Floor : 785

Sector/Ward : 15

LandMark : Na

City/Village : Faridabad

District : Faridabad

State : Haryana

Phone: 72*****30



Buyer / Second Party Detail

Name : Agra Nagar Nigam

H.No/Floor : 0

Sector/Ward : 0

LandMark : Na

City/Village: Agra

District : Agra

State : Uttar pradesh

Phone : 72*****30

Purpose : AGREEMENT

The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrashry.nic.in>

AGREEMENT

Name of Work- "DESIGN, DEVELOP, SUPPLY AND IMPLEMENT STPD (1 No.)
CONSTRUCTION AND DEMOLITION WASTE PROCESSING
PLANT AT AGRA IN DBOT MODE"

This agreement entered on 29 day of Sep month..... 2020 between **RISE ELEVEN ECO GREEN PRIVATE LIMITED** a company incorporated under provisions of the companies Act 2013, having its registered office at Plot Number 785, Sector-15, Faridabad Haryana 121002 IN, through its hereinafter referred to as "Concessionaire" which expression shall unless repugnant to the context include its successors and permitted assigns, OF THE OTHER PART

Rise Eleven Eco Green Private Limited

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 नगर निगम, आगरा

Director

(This term shall include his legal heirs executors, successor, administrator, representative and assigns) here after called as a Contractor of the one part

And,

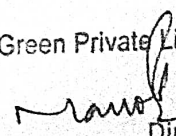
THE COMMISSIONER, MUNICIPAL CORPORATION AGRA, Mahatma Gandhi Road, Agra, (Uttar Pradesh) which terms shall include his legal successor, executor in the office of Municipal Corporation Agra here after called as Employer of the other part in consideration of tender for the work "DESIGN, DEVELOP, SUPPLY AND IMPLEMENT 5 TPD (1 No.) CONSTRUCTION AND DEMOLITION WASTE PROCESSING PLANT AT AGRA IN DBOT MODE"

Whereas the Employer has called for online bid under three Envelope System vide NIT NO: 2020_DOLBU_491206_1 dated 14.08.2020 and System Tender No. 2020_DOLBU_491206_1 and the Contractor has submitted a proposal for the above work and the Employer has accepted the Contractor's online bid submitted in Envelope 'A' 'B' and 'C' for the execution and completion of such works including designing, construction and successful O&M for 3 years of the complete scheme and the remedying of any defects therein.

2

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नगर निगम, आगरा

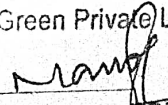
Rise Eleven Eco Green Private Limited



Director

Now this Contract witnesses as follows:

- 1) The Contractor hereby covenants to execute the works fully described in the Contract Agreement document in a professional and workmanship like manner in accordance with the following Conditions of Contract:
 - (a) All 'Conditions of Contract' for Lump sum Contract.
 - (b) It is a turnkey contract and the contractor shall design & execute every item(s) of work(s) which are required or necessary for the satisfactory completion, installation, commissioning & functioning of the C&D Waste Plants even if such item(s) of works(s) are not specified in the Bid document but are essential as part of the Contract.
 - (c) Contractor has to Survey, Investigate, and Design, Execute, test and commission successfully the whole work as per the above said NIT. The detailed scope of work shall be strictly adhere to the NIT, but not limited to and subjected to future modifications. Any other items of work which have not been specifically mentioned in the NIT but are necessary of construction of the Plants as per good engineering practice, safety norms, operation and guarantee performance of the entire plant shall be deemed to be included within the scope of work of this contract and shall be provided by the contractor without any extra cost to the employer.
 - (d) Additional Municipal Commissioner, Agra Municipal Corporation on behalf of AMC. after evaluation of the offer dated 10.08.2020 by bidders has issued a LoA vide letter no 114(1)/D/SBM/2020 dated 18.08.2020 to the concessionaire to establish a processing plant for 5 TPD C&D waste on 2 acres parcel of land provided by AMC at Kuberpur, Agra (U.P.).
 - (e) The contracted firm of Agra Nagar Nigam namely RISE ELEVEN AGRA WASTE MANAGEMENT CO. is liable for collection, storage and transportation of claimed and unclaimed C&D waste of 140 TPD within jurisdiction of Agra Nagar Nigam and they are fully responsible for providing required capacity of 5 TPD C&D Waste to concessionaire at Kuberpur site.
 - (f) Contractor has to submit the Quality Assurance and Quality Control document for the approval to ensure the quality of works.
 - (g) The offer as exclusive of all charges regarding taxes, levies including the IGST, CGST & SGST and any other taxes which are legibly levied on the contract work by Govt., local bodies or private individuals. AMC will not entertain any claim on this account. It will be the contractor's duty to ascertain the above taxes and its remittance.
 - (h) In any case, if any violation imposed at project site then entire cost will be borne by concessionaire only.
 - (i) Remedy all defects immediately after such occurrence or notification by the Engineer in charge during the period of execution of the work and thereafter defects notified within the defect liability period and O&M period for three continuous years.

Rise Eleven Eco Green Private Limited


Director


अविशाली अग्रयन्ता
नगर निगम, आगरा

- (j) The Contractor will in all cases abide by the directions of the Engineer in charge/Employer.
- (k) The valuable by-products shall be used by concessionaire in their revenue generation.
- (l) The Contractor shall submit to the Engineer in charge/Employer, a program within the time limit specified in the Contract document after signing the contract describing general methods and schedule to complete the works;
- (m) The total concession period for this project is 3.5 Years in which Completion Period of construction work is 05 (Five) months (including rainy season) while 6th month will be treated as trial period/month. Further, from 1st date of 7th month the O&M period will be started and it shall last for 3 years.
- (n) **1 (one) month Trial run and 36 months Operation and Maintenance period:** Trial run will start after completion of all the works under this contract. The trial run of 01 month is included in the 6 months duration of the contract. 36 (thirty six) months of O&M will start after successful completion of trial run period and as certified by the Engineer-in-Charge
- (o) Once the contract period will be completed then concessionaire must leave all machinery and equipment in operational condition as and where basis.
- (p) At the end of concession period of 3.5 years AMC may agree to renew or extend the concession period as may be mutually agreed to and on such terms and conditions as mutually agreed-upon after the expiry of the term.
- (q) The provision of Force Majure will prevail as per state and Gol guidelines.
- (r) No part of the works shall be subcontracted without prior written approval of the Employer.
- (s) The Contractor shall be responsible for the safety & insurance of all the activities on the Site.
- (t) The data of entire activities must be kept in approved format of Agra Nagar Nigam on daily basis and the same must be submitted monthly to Environmental Engineer, Agra Nagar Nigam for verification.
- (u) During execution of works the Engineer in charge, Executive Engineer (Environment), Municipal Corporation, Agra, U.P. and its authorised representatives will carry out inspection of works at site to verify that works are executed by the Contractor in accordance with the specifications and required quality as per specifications. Engineer in charge/Employer will reject works not performed to the required specifications and the Contractor shall take immediate actions to rectify all defects in accordance with subparagraph (a) above;
- (v) The scope of work includes all cost and no escalation will be paid on this account.
- (w) The concessionaire is liable to perform all activities as per best practices of this sector, with following C&D Waste Management Rules, 2016, NGT and other applicable guidelines and codes.
- (x) The concessionaire must ensure use of eco-friendly technology, processing system and site premises.

Rise Eleven Eco Green Private Limited

- 2) **Contract Documents:** The following documents attached here shall be deemed to be an integral part of this Contract:
- Letter of Approval and Letter of Acceptance
 - Replies to pre bid queries
 - Corrigendum/Amendments
 - Online floated RFP of this tender
 - Approved Action Plan and SOP submitted by Concessionaire
- 3) In consideration thereof the Employer covenants to pay the Contractor the contract price strictly as per the Payment/Price Schedule (**Annexure-F**) stipulated in the NIT. The detail of Lump Sum amount for complete works quoted by bidder is as follows:-
- Total Contract Price:** - of Rs. 1,25,00,000 (Rupees One Crore Twenty Five Lac only) for Design, Develop, Supply and Implement 5 TPD (1No.) Constructions and Demolition Waste Processing Plant of 5 TPD at Agra in DBOT Mode plus all applicable taxes and Rs 90,50,000/- plus applicable taxes for the Ist Year of O&M, Rs 99,50,000/- plus applicable taxes for IInd Year of O&M and Rs 1,09,00,000/- plus applicable taxes for IIIrd year of O&M.
 - All subsequent Running Bill payments will be made for the work approved by Engineer in Charge on submission of invoice by the Contractor.
- 4) **Details of security Deposit:-**
- Performance security for capital works in the form of Bank Guarantee / FDR of Rs 6.25.000/- (Rs. Six Lac Twenty Five Thousand only) of BG/FDR No ~~1912702203010001~~ ~~1914702203010002~~ issued by Bank HDFC dated 27.08.2020 valid for 6 Month. 50% of performance security shall be refunded within One month after successful completion of the supply of machine as certified by Project In charge of Agra Nagar Nigam and remaining 50% performance security shall be released after successful completion commissioning. Performance Security for Operation and Maintenance period will be Rs 4,52,500/- (equivalent to 5% of O&M Charges of the 1st Year) valid for one year but extendable till end of project i.e. 3 years shall be furnished after construction period is over.
 - It will be the responsibility of the concessionaire to maintain the Bank Guarantees valid throughout the contract period till the actual completion of the project.
- 5) **Construction Supervision :**
Agra Nagar Nigam, or any other agency (if required) engaged by AMC/ SUDA U.P., will carry out complete supervision, quality control of activities carried out by contractor including checking measurement, designs, drawings, contractors bill, all deliverables till Completion of the contract & rectification of deliverables

Rise Eleven Eco Green Private Limited

2
अधिसासी अभियन्ता
नगर निगम, आगरा

Page 6 of 16

[Signature]
Director

6) Approval of Designs & Drawings

All design calculations & detailed drawings of all components (will be approved by Agra Nagar Nigam or through third party at the cost of contractor and then submitted to Agra Municipal Corporation for approval.

(a) The successful bidder shall first submit General Arrangement drawing accommodating all the proposed units & submit the same for approval of Agra Nagar Nigam.

7) Quality Inspection

Quality inspection of all items beyond procurement shall be carried out by Engineer In charge of AMC based on Datasheets, Quality Assurance Plan & complete specifications as submitted by the Contractor to Engineer In-Charge. During inspection, if quality will not be satisfactory then needful action will be taken by Agra Nagar Nigam.

8) Receipt For Payment by Partners Having Power of Attorney:

All correspondence with the Employer and receipts for payments made on account of a work when executed by a firm must be signed in the name of the firm by one of the Partners holding Power of Attorney

9) Mobilization Advance

Mobilization advance up to 30% (Thirty percent) of the contract value shall be given if requested by the contractor within one month of the date of order to commence the work. In such a case the contractor shall furnish Bank Guarantee from schedule bank for the equal amount in favour of the Commissioner before sanction and release of the advance as per contracted payment terms.

10) Order of Priority

Order of priority as given below shall prevail:-

- i. Specifications as per NIT.
- ii. Relevant Regulatory, Non regulatory Guidelines and Judicial Standards and applicable codes
- iii. Signed Agreement

11) STATUS OF ENVIRONMENTAL CLEARANCE: Not Required**12) PREPARATION OF LAYOUT MAP:**

Contractor has to prepare a entire layout plan indicating the existing and proposed features. The same shall be updated and submitted to AMC every month for uploading on the official website of the Municipal Corporation by the contractor indicating the progress of the work achieved during execution period.

Rise Eleven Eco Green Private Limited

अधिसूची अभियन्ता
नगर निगम, आगरा

Page 7 of 16

Director

13) TRIAL RUN OF COMPLETE WORK AFTER COMPLETION OF WORK:

(a) The tender must be inclusive of operation of the plant for the 30 Days trial run period free of charge by contractor's trained and qualified Engineers who should be completely familiar with the supplied and erected equipments and they shall train the Departmental Staff in operation & maintenance of the plant within that period. Detailed operation manual as well as the drawings of equipment supplied should also be supplied by the contractor free of cost. The cost of electrical energy and pay to departmental staff if Any deployed for training of operation of the plant, WILL BE PAID by the Department during this period. Cost of chemical etc including complete O & M shall be borne by the contractor including replacement and warranty of any item component/spares. Performance Guarantee must be demonstrated within the test run for this period of three months.

(b) Period of construction shall be reckoned from date of issue of work order to time of completion. Defect liabilities, tests, guarantee and trial run will be as per N.I.T. after satisfactory completion of the complete work including testing, installation, commissioning, the Project-In-Charge (Nodal Officer) will issue the Completion certificate. After which 30 DAYS of trial run at actual load will be carried out. Any noncompliance in terms of running, delivery and performance of each component of the complete work will be maintained and recorded by the Engineer-in-Charge.

After successful trial period, 3rd party inspection and certification of operational mechanism, installed machinery their allied equipments of adequate capacity, products and byproducts will be carried out by through concessionaire. The cost of same will be borne by concessionaire only and the report of same should be submitted to Agra Nagar Nigam after which last payment of 20 % will be paid to concessionaire.

14) TOPOGRAPHIC AND SOIL SURVEY:

The AMC will carry out the topographic survey work by using Total station Survey of the entire site where the components of the project are required to be constructed/laid. This is mandatory to confirm the levels and the lengths. Only after this exercise is carried out, contractor should prepare the detailed drawings, L-sections based on the design etc. Further, the soil test and all other geotech analysis of proposed site should be analysed prior to commence of work to check the feasibility of project. The static and dynamic vibration must be included in design.

15) The risk insurance coverage shall be as follows:-

- a) Third party vehicle liability insurance as required under India's Motor Vehicle Act, 1988 by the Contractor or its personnel Sub Contractor or their personnel for the period of contract.
- b) Third Party liabilities insurance, with a minimum contract of equal to amount of contract.

अधियक्षा अभियन्ता
नगर निगम, आगरा

- c) Professional liabilities insurance with a minimum coverage equal to amount of contract.
- d) Employer's liabilities & workers compensation insurance in respect of the Personnel of the Contractor, in accordance with the relevant provisions of the applicable Laws of India, as well as with respect to such personnel any such life, health, accident, travel or other insurance as may be applicable.
- e) Any other laws / rule applicable in India.

16) The arbitration proceedings shall take place in Agra, Uttar Pradesh.

17) All materials should be new and good in quality to get ready to use first time.

18) Technical Detail and Scope of Work

I. Site Development

- a. The concessionaire will carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities of the plant and also the impact on immediate environment.
- b. The Agra Nagar Nigam will hand over the processing facility to concessionaire which will be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation.
- c. AMC will assist concessionaire to construct concreting or paved of approach and internal roads so as to avoid generation of dust particles due to vehicular movement and shall be designed to ensure its free movement.
- d. Concessionaire will provide weighbridge to measure quantity of waste brought at site, and also provide fire protection measures and safety equipment.
- e. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operations during night hours shall be provided by concessionaire and safety provisions including health inspections of workers at site shall be carried out.
- f. In order to prevent pollution from processing or recycling operations the concessionaire shall provide storm water drains to prevent stagnation of water; provide paved and /or concreted surfaces in selected areas to prevent dust and damage to site; prevent noise pollution from processing and recycling.
- g. Concessionaire shall monitor work zone air quality at processing site and ambient air quality monitoring within its facility premises from authorized laboratories/agencies and submit the report on seasonal basis. All

Rise Eleven Eco Green Private Limited

Page 9 of 16

अभियंता
नगर निगम, अग्रा

Director

- equipments related to air quality shall be certified by AMC'.
- h. Concessionaire shall monitor and measure noise levels at the site and interface of the facility with plant boundary and surrounding area as per the norms and guidelines.
- i. Other Civil or electrical or mechanical ancillary facility which required for flawless operation of plant would be designed, developed and implemented by Concessionaire only.

II. Construct and Operation of C&D Waste Management Facility

- a. The concessionaire is expected to use a combination of mechanical processes technologies/systems that include crushing, screening, and separation which would maximize waste treatment and ensure only 10% rejects.
- b. The concessionaire will be required to look into the quality and quantity of the waste generated in the designated area for arriving at the technology selection. The total system would be compliant as per the C & D Rules 2016 and their amendments, and can follow the practices as suggested in MSW Manual of the Ministry of Urban Development.
- c. The concessionaire shall undertake crushing in such a manner that noise and dust pollution are controlled.
- d. Concessionaire must ensure about compliances of EPA 1986, Labour Laws and other applicable regulatory and non regulatory guidelines.
- e. The concessionaire shall ensure that end product complies with the code of practices and standards as specified by the Bureau of Indian Standards (BIS) and the Indian Road congress for use of recycled materials and products of construction and demolition waste in respect to construction activities pertaining to roads.
- f. The concessionaire will separate mixed C&D waste from different parts of the city and from various activities needs to be separated after crushing and screening.
- g. The concessionaire should provide system for segregation of undesirable items like rags, plastics, metal, FRP sheets, etc. with machinery or manual mode.
- h. The concessionaire shall process the C&D waste, conforming to applicable laws in a noise/dust free environment.
- i. The concessionaire shall also identify/use alternate methods in place of conventional treatment/processing method(s), required for processing a particular type of waste, so as to ensuring zero-land filling of waste.
- j. The concessionaire shall identify and develop end-markets for recycled C&D waste products, independently. The concessionaire will provide facilities for crushing, screening and separation of wastes in various grades and sizes for sale to respective consumers and/or process for production of

- various precast structure, paver tiles, road-side curb bricks etc.
- k. Concessionaire may first be required to sell processed / recycled products to AMC, if required or else can sell to open markets.
 - l. The concessionaire should provide dry/wet/equivalent processing technology for avoiding dust problem, and accordingly a dust control and management plan should be implemented.
 - m. The concessionaire should maximize the recycling, reusing as well as reducing the waste at the end of the treatment cycle.
 - n. The adopted technology of concessionaire should include mechanical hammers/horizontal impact crushers/Jaw crushers, screening system, hopper and feeding system, conveying system, belt protection mechanism, hydraulic control, reinforced belt, magnetic separator, engine and generator unit, fuel and oil tanks, movement tracks as required and applicable.
 - o. The concessionaire will make curb stones, paving blocks, tiles etc. and bricks from mixed aggregate and cement using brick laying machine. To improve the quality of product the concessionaire can add fresh material and cement etc.
 - p. Recycled products will include recycled concrete/stone/tile aggregate in different sizes, recycled manufactured sand mix of coarse, medium and fine sand brick etc.
 - q. The choice of technology, among process is left to the Concessionaire, but he shall have to adhere to the parameters and standards given in, and if the standards of waste processing are not prescribed, he shall get them prescribed from State Pollution Control Board as per the provisions of aforesaid Rules.
 - r. The technology shall be proven and in operation under the similar circumstances within country or outside the country.
 - s. The concessionaire shall furnish full details of the technology he proposes to adopt and submit designs, drawings & specifications to be used for information and suggestions if any from the AMC before start of the construction of the C&D Waste Processing Facility.
 - t. Concessionaire shall set up a computerized weighbridge with CCTV camera and image capture at the C&D Waste Management Facility of at least 40 MT capacities and provide necessary basic facilities to the staff.
 - u. The entire range of products generated/derived from C&D waste shall be the property of the concessionaire and he shall be free to sell the same in the open market as he deems appropriate.
 - v. The AMC shall provide necessary land not exceeding more than 2 acre per Machine, to the concessionaire. Land provided by ANN shall be laved and compacted. No charges will be levied by NNA for the use of the land.
 - w. Electrical infrastructure and their monthly payment will be borne by

concessionaire while AMC will assist concessionaire to provide electrical infrastructure, if required. If required Concessionaire can set up their own DG set which shall be property of Concessionaire all the time during O&M and after that period. ANN will provide electrical connection of adequate capacity near the entrance gate of this plot of land. Further distribution shall be the sole responsibility of the concessionaire. Furthermore, electric bill and all other such expenses of O&M and other such nature of work including statutory and non statutory fee will be borne by concessionaire only.

- x. The concessionaire should establish Quality Management Systems, Environmental Management Systems, and Occupational Health & Safety as per ISO. In addition, the concessionaire shall have Internal Performance Monitoring mechanism for effectiveness in project implementation covering all areas of service delivery including efficient redressal of complaints, and monitoring the performance of workforce etc.
- y. The entire work shall be done on time by the concessionaire using his own financial resources, manpower, vehicles, equipment as may be necessary.

III. Operation & Maintenance of infrastructure and equipment

The concessionaire shall be responsible for construction, operation of facility, maintenance of assets, electrical bills, mechanical lifting arrangements to transfer/unloading the waste into from tipper trucks, parking facilities, weighbridge, hook loaders, on build, operate, and transfer basis. The concessionaire should maintain the facility and machinery in order to operate for the concession period only.

Data should be maintained in prescribed and approved format of AMC for entire concession period.

IV. Transfer

At the end of the concession period, the entire immovable assets at the C & D Waste Management Facility shall be transferred to the AMC in as and where basis with suitable operating condition without claiming any compensation of whatever nature.

19) Payment Terms

S No	Milestone	Timeline	% of Payment
	Construction Period		
1	Mobilization Advance	0+15 Days	30%
2	After verification of work quality by Agra Nagar Nigam for completion 50% civil work	0+60 Days	20%

अधिकारी
नगर निगम, अग्रा

Director

3	On Delivery of Machine at Site	0+120 Days	30%
4	After Successful Trial Run and submission of 3 rd Party Inspection report	0+180 Days	20%
Note:	Zero date will be date of sign of contract agreement.		
O&M Period			
1	After 15 days of completion of Trial Period against the submitted invoice and valid Bank Guarantee of equivalent amount	1 st Year	100%
2	After 15 days of Completion of 1st year against the submitted invoice and valid Bank Guarantee of equivalent amount	2 nd year	100%
3	After 15 days of Completion of II nd year against the submitted invoice and valid Bank Guarantee of equivalent amount	3 rd year	100 %

20) Penalty

- (a) During construction period, if the concessionaire is not meeting the stipulated timeline against their framed milestone then payment will not be released by Agra Nagar Nigam in any case. However, INR 50000.00 (Fifty thousand) per day will be deducted by Agra Nagar Nigam to concessionaire against the delay in achievement of milestone during the first 6 (six) months of contract.
- (b) During O&M Period (after first 6 months of total concession period)
- If the performance of concessionaire is not satisfactory as per delineated scope of work for this project and if they do not rectify it within one month of show cause notice then their agreement will be treated as terminated and no any claimed will be made by concessionaire.
 - If concessionaire fails to complete compliances of regulatory, non regulatory and judicial directions then their deposited performance security will be forfeited.
 - If the processing of C&D waste is not being carried out for more than 5 days then penalty of INR 40,000/- (In Words : Rs Forty Thousand) per day will be collected by Agra Nagar Nigam till the time processing is resumed by concessionaire.
 - If processing plant will not be operated for more than one month then this contract will be treated as terminated.

21) Details of the Contractor as per attached document:-

PAN No :
 GST no :
 Name of Bank :
 Branch :

Rise Eleven Eco Green Private Limited

Account no. :

IFSC :

In witness whereof the parties thereto have caused this Contract to be executed the day and year first before written.

Rise Eleven Eco Green Private Limited

SIGNED By: _____ Director

Manig Saama

SIGNED By: _____

[Signature]
Rise Eleven Eco Green Private Limited

For and on behalf of the Contractor in the presence of

For and on behalf of the Employer in the presence of

WITNESS:-

1. Sign:-.....*Rajeev Kumar*.....

Name:-.....*RAJEEV KUMAR*.....

Address:-.....*795 Sector 15
Faridkot*.....

Date:-.....

2. Sign:-.....*[Signature]*.....

Name:-.....*Gurpreet Sarda*.....

Address:-.....*40 Ashok Nagar Depu*.....

Date:-.....

AGREEMENT FOR "COLLECTION AND
TRANSPORTATION" OF CONSTRUCTION &
DEMOLITION WASTE

BETWEEN

Agra Nagar Nigam, Agra, U.P. ("ANN"),

&

FRIENDS STONE CRUSHING CO.

FARIDABAD, HARYANA

Page No. 1 to 16

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राज्यीय प्रधान
अधिकाारी अधिकाारी (पर्यवेक्षण)
११११ विभाग, राणा

AGREEMENT FOR "COLLECTION AND TRANSPORTATION" OF
CONSTRUCTION & DEMOLITION WASTE

BETWEEN

Agra Nagar Nigam, Agra, U.P. ("ANN"),

&

FRIENDS STONE CRUSHING CO.

FARIDABAD, HARYANA

INDEX

Sl. No.	Particulars	Page No.
1	Index	1
2	Agreement	2 to 5
3	Letter of Acceptance	6
4	Corrigendum of Pre-Bid	7 to 16

Signed on behalf of-

Friends Stone Crushing Co.

Navjyoti
Partner

Signed on behalf of-

Agra Municipal Corporation

Seel
संजीव प्रधान
अधिकासी अधिवक्ता (पर्यावरण)
नगर निगम, अग्रा



उत्तर प्रदेश UTTAR PRADESH

DW 947461

This agreement ("Agreement") is made on this day 01/01/2018 by and between The Agra Nagar Nigam, Agra, U.P. ("ANN"), having its Head Office at Agra (hereafter referred to as ANN which expression shall mean and include its successors and assigns) of the FIRST PART, through its duly authorized representative(s), who is duly authorized & empowered to sign and execute such documents/deeds.

AND

Friends Stone Crushing Co., a company incorporated under the Companies Act, 1956, having its registered Office at Plot No. 44, Crushing Zone, Pali, Faridabad, Haryana 121009, (hereinafter referred to as "Concessionaire") which expression shall unless repugnant to the context include its successors and permitted assigns of the second party.

Nandji Sawani

Seal

गंजीद प्रदान
अधिकारी अधिकारी (परिचालन)
नगर निगम, आगरा

1. ANN is the municipal council for Agra and is responsible for providing municipal and civic services, which include the collection, transportation and disposal of construction and demolition waste generated in the city.
2. The ANN desires to engage an agency for Collection & Transportation of C & D waste on PPP basis for 20 years on Provide, Maintain and Operate ("PMO") basis.
3. Municipal commissioner, Agra Nagar Nigam on behalf of ANN, after evolution of the offer dated 18/5/2017 by the concessionaire has issued a LOA vide letter no. 348/D/EE(P)/17, dated 26/12/2017 to the concessionaire to provide its services for "Collection and Transportation "of C & D waste from Designated Collection Points in the city to the Processing Facility located at village Kuberpur, Agra (U.P).
4. At the end of concession period of 20 years, ANN may agree to renew or extend the Concession period as may be mutually agreed to and on such terms and conditions as mutually agreed upon after the expiry of the term.
5. Following attached documents are integral part of this Concession Agreement-
 - (i) Pre-Bid Corrigendum (Page 1 to 10 of Corrigendum)
 - (ii) Letter of Acceptance
6. Scope of work for the Concessionaire under this agreement shall be to collect the C & D Waste from 12 designated Collection Points within Agra city and transport the same to the Processing facility of the ANN located at village Kuberpur, Agra. Loading at collection point and unloading at processing facility shall also be in the scope of the concessionaire. All required machinery & vehicles for this purpose shall be provided, maintained & operated by the concessionaire at its own cost.

Handwritten signature

Handwritten signature

संजीव शर्मा
अतिरिक्त अधिकारी (सहायक)
11/12/2017

collected through Concessionaire should be on the same day deposited in the Escrow account of ANN and intimated to ANN by the Concessionaire.

Signed on behalf of-
Friends Stone Crushing Co.
Namraj Saini
Partner

Seal
Signed on behalf of-
Agra Municipal Corporation

अजीव प्रदान
अधिका. अधिका. अधिका.
न न निपत, आगरा

CONCESSION AGREEMENT FOR PROCESSING OF 150
TPD CONSTRUCTION & DEMOLITION WASTE

BETWEEN

Agra Nagar Nigam, Agra, U.P. ("ANN"),

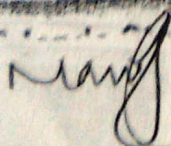
&

FRIENDS STONE CRUSHING CO.

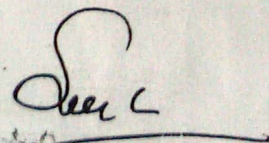
FARIDABAD, HARYANA

Page No. 1 to 116

~~Friends Stone Crushing Co.~~



Partner



संजीव प्रकाश
अधिसूचक / अभियन्ता (निर्माण)
नगर निगम, आगरा

CONCESSION AGREEMENT FOR PROCESSING OF 150 TPD
CONSTRUCTION & DEMOLITION WASTE

BETWEEN

Agra Nagar Nigam, Agra, U.P. ("ANN"),

&

FRIENDS STONE CRUSHING CO.

FARIDABAD, HARYANA

INDEX

Sl. No.	Particulars	Page No.
1	Index	1
2	Concession Agreement	2 to 4
3	Bank Guarantee	5 to 8
4	Letter of Acceptance	9
5	Corrigendum of Pre-Bid	10 to 19
6	Draft RFP for C & D Waste	20 to 116

Signed on behalf of-

Friends Stone Crushing Co.
For Friends Stone Crushing Co.

Partner

Partner

Signed on behalf of-

Agra Municipal Corporation



145

Certificate No. E0W2017J241
GRN No. 30857249



Stamp Duty Paid : ₹ 110
(Rs. Only)
Penalty : ₹ 0
(Rs. Zero Only)

Seller / First Party Detail

Name: Freinds Stone Crushing co
H.No/Floor : 44 Sector/Ward : Na LandMark : Pali
City/Village : Faridabad District : Faridabad State : Haryana
Phone: 9910003369



Buyer / Second Party Detail

Name : Agra Nagar Nigam
H.No/Floor : 0 Sector/Ward : 0 LandMark : Na
City/Village: Agra District : Agra State : Uttar pradesh
Phone : 0

Purpose : AGREEMENT

The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrashry.nic.in>

This concession agreement ("Concession Agreement") is made on this day 26/10/2017 by and between The Agra Nagar Nigam, Agra, U.P. ("ANN"), having its Head Office at Agra (hereafter referred to as ANN which expression shall mean and include its successors and assigns) of the FIRST PART, through its duly authorized representative(s), who is duly authorized & empowered to sign and execute such documents/deeds.

AND

Friends Stone Crushing Co., a company incorporated under the Companies Act, 1956, having its registered Office at Plot No. 44, Crushing Zone, Pali, Faridabad, Haryana 121009, (hereinafter referred to as "Concessionaire") which expression shall unless repugnant to the context include its successors and permitted assigns of the second party.

For Friends Stone Crushing Co.

Mansu

Partner

अग्र नगर निगम
Seal
अग्र नगर निगम, अग्रा



Certificate No. E0Z2017J475

Stamp Duty Paid : ₹ 110
(Rs. Only)

GRN No. 30756102



Penalty : ₹ 0

(Rs. Zero Only)

Seller / First Party Detail

Name: Friends Stone Crushing co
H.No/Floor : 44 Sector/Ward : Na LandMark : Pali
City/Village : Faridabad District : Faridabad State : Haryana
Phone: 9910003369

**Buyer / Second Party Detail**

Name : Agra Nagar Nigam
H.No/Floor : 0 Sector/Ward : 0 LandMark : Na
City/Village : Agra District : Agra State : Uttar pradesh
Phone : 0

Purpose : AGREEMENT

The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website <https://egrashry.nic.in>

- ANN is the municipal council for Agra and is responsible for providing municipal and civic services, which include the collection, transportation and disposal of construction and demolition waste generated in the city, ANN currently disposes the collected C & D waste at designated dumping site.
- The ANN desires to establish a processing plant ("Plant") for 150 TPD C & D waste on PPP basis for 20 years on Design, Build, Finance and Operate ("DBFO") basis.
- Municipal commissioner, Agra Nagar Nigam on behalf of ANN, after evolution of the offer dated 18/5/2017 by the concessionaire has issued a LOA vide letter no. 209/D/EE(P)/17, dated 03/08/2017 to the concessionaire to establish a processing plant for 150 TPD C & D waste on a 5 Acre plot of Land village Kuberpur, Agra (U.P).

Friends Stone Crushing Co.

Name

Partner

Sd/-
[Signature]
[Stamp]

D. At the end of concession period of 20 years, AMC may agree to renew or extend the Concession period as may be mutually agreed to and on such terms and conditions as mutually agreed upon after the expiry of the term.

E. Following attached documents are integral part of this Concession Agreement-

- (i) Draft RFP for C & D waste (Page 1 to 97 of RFP)
- (ii) Pre-Bid Corrigendum (Page 1 to 10 of Corrigendum)
- (iii) Letter of Acceptance

Signed on behalf of:-

Friends Stone Crushing Co.

For Friends Stone Crushing Co.

Partner

Partner

Signed on behalf of-

Agra Municipal Corporation

Witnessed By -

(1)

(Subhash Chand)

(2)

(Nazmi Muzaffar)

150 TPD Capacity C&D Waste Processing Plant at Agra														
GANT CHART														
S. No.	Activity / Month	1	2	3	4	5	6	7	8	9	10	11	12	Progress Status at 9 months
1	Land Hand Over	Done on 15.04.2024												
2	Land Levelling, Filling & Compaction	[Yellow bar from month 1 to 9]												40% complete, In progress
3	Temporary Electrical Connection	Available												
4	Plantation and Green Belt Development							[Yellow bar from month 7 to 12]						Yet to start
5	Civil Structure BOQ Finalisation	[Yellow bar from month 1 to 3]												Done
6	Temporary Office Building	Available												
7	Store Development for Cement Storage	Available												
8	Detailed designing of Machine	[Yellow bar from month 1 to 3]												Done
9	Machine Selection Process	[Yellow bar from month 1 to 4]												Done
10	Machines Finalization and Order Placement				[Yellow bar from month 4 to 10]									Done
11	Weigh Bridge Installation						[Yellow bar from month 6 to 12]						Yet to start	
12	Civil Works of Processing Unit				[Yellow bar from month 4 to 12]									70% complete
13	Installation of Processing units								[Yellow bar from month 8 to 12]					Will start in Feb'25
14	Internal Road Construction									[Yellow bar from month 9 to 12]				Will start in mid Feb'25
15	Civil Works for Admin Building							[Yellow bar from month 7 to 12]						Will start in mid Feb'25
16	Electricity Connection										[Yellow bar from month 10 to 12]			In process
17	Commissioning of Plant											[Yellow bar from month 11 to 12]		In March'25
18	Obtaining CTO from UPPCB											[Yellow bar from month 11 to 12]		In April'25
19	Start Of Plant Operation											[Yellow bar from month 11 to 12]		In April'25

Fwd: Service of Original Application petition in the matter of O.A. No. 664 of 2024 titled Dr. Sharad Gupta Vs MoEF&CC & Ors.

Me Me <poagra.cpcb@nic.in>
 Wed, 11 Dec 2024 4:09:25 PM +0530 •
 To "amcagra1" <amcagra1@gmail.com>, "amcagra" <amcagra@yahoo.com>
 Cc "Ankur Tiwary" <ankur.cpcb@nic.in>, "DIVYA SINHA" <divyasinha.cpcb@nic.in>, "roagra" <roagra@uppcb.in>, "CPCB LUCKNOW" <rdlucknow.cpcb@gov.in>, "ttzpmu2" <ttzpmu2@gmail.com>

महोदय,
 उपरोक्त विषयक इस कार्यालय द्वारा पूर्व प्रेषित ई-मेल दिनांक: 26.11.2024 के सम्बन्ध में पुनः अनुरोध है कि नगर निगम, आगरा द्वारा Solid Waste Management Rules, 2016 के अंतर्गत उ.प्र. प्रदूषण नियंत्रण बोर्ड को प्रस्तुत की गयी अद्यतन वार्षिक आख्या (updated annual report) की प्रति केन्द्रीय प्रदूषण नियंत्रण बोर्ड मुख्यालय दिल्ली (divyasinha.cpcb@nic.in) तथा प्रति इस कार्यालय को प्रेषित करने का कष्ट करें।
अवगत कराना है कि उपरोक्त प्रकरण माननीय NGT न्यायालय में दिनांक: 04.02.2025 को सूचीबद्ध है।
 कृपया आपके अवलोकन एवं अग्रेतर कार्यवाही हेतु प्रेषित है।
 यह ई-मेल सक्षम अधिकारी के अनुमोदन से प्रेषित किया जा रहा है।

सादर
 डॉ. विपुल कुमार सिंह
 वैज्ञा. 'ख'

==== Forwarded message =====
 From: CPCB Agra <poagra.cpcb@nic.in>
 To: "amcagra1" <amcagra1@gmail.com>
 Cc: "roagra" <roagra@uppcb.in>, "DIVYA SINHA" <divyasinha.cpcb@nic.in>, "Ankur Tiwary" <ankur.cpcb@nic.in>, "CPCB LUCKNOW" <rdlucknow.cpcb@gov.in>, "ttzpmu2" <ttzpmu2@gmail.com>
 Date: Tue, 26 Nov 2024 12:08:53 +0530
 Subject: Fwd: Service of Original Application petition in the matter of O.A. No. 664 of 2024 titled Dr. Sharad Gupta Vs MoEF&CC & Ors.
 ==== Forwarded message =====

...
 महोदय,
 उपरोक्त विषयक माननीय एनजीटी के आदेश की अनुपालन कार्यवाही के सम्बन्ध में आपसे अनुरोध है कि नगर निगम, आगरा द्वारा Solid Waste Management Rules, 2016 के अंतर्गत उ.प्र. प्रदूषण नियंत्रण बोर्ड को प्रस्तुत की गयी अद्यतन वार्षिक आख्या (updated annual report) की प्रति केन्द्रीय प्रदूषण नियंत्रण बोर्ड मुख्यालय दिल्ली (divyasinha.cpcb@nic.in) तथा प्रति इस कार्यालय को प्रेषित करने का कष्ट करें।
 कृपया आपके अवलोकन एवं अग्रेतर कार्यवाही हेतु प्रेषित है।
 यह ई-मेल सक्षम अधिकारी के अनुमोदन से प्रेषित किया जा रहा है।

सादर
 डॉ. विपुल कुमार सिंह
 वैज्ञा. 'ख'

==== Forwarded message =====
 From: ttz pmu <ttzpmu2@gmail.com>
 To: <roagra@uppcb.in>, "Nagar Nigam Agra" <amcagra1@gmail.com>, "Nagar Nigam Agra"

<amcagra@yahoo.com>, "CPCB Project Office Agra" <poagra.cpcb@nic.in>

Date: Tue, 12 Nov 2024 10:29:58 +0530

Subject: Fwd: Service of Original Application petition in the matter of O.A. No. 664 of 2024 titled Dr. Sharad Gupta Vs MoEF&CC & Ors.

===== Forwarded message =====

केन्द्रीय प्रदूषण नियंत्रण बोर्ड / CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार) / (MoEF&CC, Govt. of India)
परियोजना कार्यालय, आगरा-282001 (उ.प्र.) भारत / Project Office, Agra- 282001 (U.P.) INDIA

ऊर्जा बचाएं: पर्यावरण बचाएं / SAVE ENERGY: SAVE ENVIRONMENT

----- Forwarded message -----

From: **Aditya Tainguriya** <aditya.angpartners@gmail.com>

Date: Mon, Nov 11, 2024 at 5:25 PM

Subject: Service of Original Application petition in the matter of O.A. No. 664 of 2024 titled Dr. Sharad Gupta Vs MoEF&CC & Ors.

To: <secy-moef@nic.in>, <csup@nic.in>, <soenvups@rediffmail.com>, <mccb.cpcb@nic.in>, <ms@uppcb.in>, <ttzpmu2@gmail.com>, <amcagra1@gmail.com>

Cc: Anshul Gupta <angpartnerslawyers@gmail.com>

Dear Sir/Madam,

The Hon'ble National Green Tribunal vide order dated 15.10.2024 in the captioned matter directed the applicant to serve a copy of the original application petition to the respondents.

In furtherance of the same, please find the attached copy of above mentioned order dated 15.10.2024 along with copy of the Original Application 664/2024 petition.

Please note that each of you is required to file your response/reply by way of affidavit before the Hon'ble Tribunal at least one week before the next date of hearing i.e. 04.02.2025.

Please also note that Respondent No. 7 (Agra Municipal Corporation) has been directed to place on record the Annual Report, which was submitted to the State PCB in Form-IV as per Rule 24 of the Solid Waste Management Rules, 2016, along with its reply and Respondent No. 5 (UPPCB) has also been directed to submit the consolidated report, which was submitted to the CPCB and Ministry of Urban Development in Form-V as per Rule 24(3) of the SWM Rules, 2016, along with its reply.

Regards

Aditya Tainguriya

Associate

ANG Partners (Advocates & Solicitors)

C-38, LGF, Panchsheel Enclave,

New Delhi- 110017

Mob. +91-7599314207

केन्द्रीय प्रदूषण नियंत्रण बोर्ड / CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार) / (MoEF&CC, Govt. of India)
परियोजना कार्यालय, आगरा-282001 (उ.प्र.) भारत / Project Office, Agra- 282001 (U.P.) INDIA


ऊर्जा बचाएं: पर्यावरण बचाएं / SAVE ENERGY: SAVE ENVIRONMENT

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NGT OA petition No. 664 ofpdf
19 MB • 

Fwd: Points raised in NGT OA No. 664/2024; Order Dated: 15.10.2024 reg.

Me Me <poagra.cpcb@nic.in>
 Mon, 27 Jan 2025 12:19:07 PM +0530 •
 To "amcagra1" <amcagra1@gmail.com>, "amcagra" <amcagra@yahoo.com>
 Cc "Ankur Tiwary" <ankur.cpcb@nic.in>

महत्वपूर्ण विषय: माननीय NGT प्रकरण

महोदय,
 संदर्भित विषयक माननीय एनजीटी के आदेश में समयबद्ध अनुपालन कार्यवाही की जानी है। उपरोक्त प्रकरण में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, मुख्यालय, दिल्ली द्वारा प्रकरण से सम्बंधित नगर निगम, आगरा के कुबेरपुर स्थित MSW साईट की तथा सम्बंधित updated सूचनाएँ वांछित हैं।

आपसे अनुरोध है कि संलग्नानुसार वांछित सूचनाएँ तथा सम्बंधित दस्तावेज की प्रति इस कार्यालय को आज (दिनांक: 27.01.2025) अपराह्न 03:00 तक उपलब्ध कराने के लिए सम्बंधित को निर्देशित करने का कष्ट करें।

प्रकरण में सुनवाई की नियत तिथि 04.02.2025 है.

कृपया आपके अवलोकन एवं अग्रेतर कार्यवाही हेतु प्रेषित है।
 यह ई-मेल सक्षम अधिकारी के अनुमोदन से प्रेषित किया जा रहा है।

सादर
 डॉ. विपुल कुमार सिंह
 वैज्ञा. 'ग'

==== Forwarded message =====
 From: CPCB Agra <poagra.cpcb@nic.in>
 To: "amcagra1" <amcagra1@gmail.com>, "amcagra" <amcagra@yahoo.com>, "roagra" <roagra@uppcb.in>
 Cc: "Ankur Tiwary" <ankur.cpcb@nic.in>
 Date: Thu, 09 Jan 2025 18:17:07 +0530
 Subject: Points raised in NGT OA No. 664/2024; Order Dated: 15.10.2024 reg.
 ==== Forwarded message =====

महत्वपूर्ण विषय: माननीय NGT प्रकरण

महोदय,
 संदर्भित विषयक माननीय एनजीटी के आदेश में समयबद्ध अनुपालन कार्यवाही की जानी है। उपरोक्त प्रकरण में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आगरा द्वारा मुख्यालय, दिल्ली को updated सूचना प्रेषित की जानी है, जिसके लिए दिनांक: 10.01.2025 को अपराह्न 02:00 बजे नगर निगम, आगरा के कुबेरपुर स्थित MSW साईट का निरीक्षण किया जाना प्रस्तावित है तथा संलग्न प्रारूप में ANN/UPPCB से updated सूचनाएँ वांछित हैं।

आपसे अनुरोध है कि नियत तिथि एवं समय पर स्थलीय निरीक्षण में प्रतिभाग के लिए नगर निगम, आगरा के सम्बंधित को उपस्थित होने एवं वांछित सूचनाएँ अविलम्ब उपलब्ध कराने के लिए निर्देशित करने का कष्ट करें।

प्रकरण में सुनवाई की नियत तिथि 04.02.2025 है.

कृपया आपके अवलोकन एवं अग्रेतर कार्यवाही हेतु प्रेषित है।
 यह ई-मेल सक्षम अधिकारी के अनुमोदन से प्रेषित किया जा रहा है।

सादर
 डॉ. विपुल कुमार सिंह
 वैज्ञा. 'ग'

केन्द्रीय प्रदूषण नियंत्रण बोर्ड / CENTRAL POLLUTION CONTROL BOARD
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार) / (MoEF&CC, Govt. of India)
 परियोजना कार्यालय, आगरा-282001 (उ.प्र.) भारत / Project Office, Agra- 282001 (U.P.) INDIA

ऊर्जा बचाएं: पर्यावरण बचाएं / SAVE ENERGY: SAVE ENVIRONMENT

केन्द्रीय प्रदूषण नियंत्रण बोर्ड / CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार) / (MoEF&CC, Govt. of India)
परियोजना कार्यालय, आगरा-282001 (उ.प्र.) भारत / Project Office, Agra- 282001 (U.P.) INDIA

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15.1 KB •



Directions by CPCB.pdf
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154
SPEED POST

Annexure-IX

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No. B-11011/UPC-II/MSW(Direction)/2020-21

27 .01.2021

To,

15320-15354

The Chairman,
All SPCBs/PCCs

Direction under Section 5 of the Environment (Protection) Act, 1986 for enforcement of Provisions of Solid Waste Management (SWM) Rules, 2016 regarding bio mining of legacy waste.

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed there under;

WHEREAS, the Ministry of Environment, Forest & Climate Change has notified Solid Waste Management Rules, 2016, which inter-alia state procedures for Solid Waste Management;

WHEREAS, under Rule 15(zj) of SWM Rules, 2016 local authorities and village Panchayats shall investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and whosoever feasible, take necessary actions to bio-mine or bio-remediate the sites;

WHEREAS, under Rule 16(a) of Solid Waste Management Rules, 2016, the State Pollution Control Board or Pollution Control Committee shall enforce these rules in their State through local bodies in their respective jurisdiction and review implementation of these rules at least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary-in-charge of State Urban Development Department;

WHEREAS, remediation of all Dumpsites has to be completed by April 7, 2021 as per Rule 22 of SWM Rules, 2016.

WHEREAS, in compliance of Hon'ble NGT Order dated 16.01.2019 in the matter of OA no. 606/2018, CPCB published Guidelines for Disposal of Legacy waste;

WHEREAS, Hon'ble NGT has issued several Directives on the matter including the following:

Contd.

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

- (i) In OA no. 519/2019, all Chief Secretaries, States/UTs to ensure completion of remediation of dumpsites by October, 2020.
- (ii) In OA no. 53/2020, CPCB to complete inventorization of dumpsites in the Country.
- (iii) In OA no. 593/2017, CPCB to compile information related to Legacy Waste Management and identify gaps thereof.

WHEREAS in compliance with above orders of Hon'ble NGT, several communications dated 14.05.2020, 28.07.20 & 31.07.2020 have been issued by CPCB to States/UTs to provide requisite information on the matter.

WHEREAS complete information on the matter is yet to be received from all States/UTs.

WHEREAS, CPCB officials inspected dumpsites in various States where bioremediation of legacy waste is being carried out and made the following observation:

- i. Most of the ULBs engaged in the bio mining process of the legacy waste not following CPCB Guidelines on disposal of legacy waste.
- ii. Analysis of different screened fractions is not being carried out prior to disposal/utilization.
- iii. Poor quality of screen fractions and screened fractions not being lifted by the users.
- iv. Adequate plan for disposal of screened fractions at the dumpsites not prepared and screened fractions accumulated on site.
- v. No leachate treatment being carried out and stagnation of leachate noticed at the dumpsites.
- vi. Records/documents for the sale of the RDFs, inerts and other materials not maintained.
- vii. Fresh Solid Waste continued to be dumped at these dumpsites.

WHEREAS, vide Order dated 21-8-2020 in the matter of OA no. 681/2018, Hon'ble NGT directed CPCB to issue fresh Direction in this regard to all the State PCBs/ PCCs to coordinate with concerned Local Authorities for further Action in the matter. Further, as per the Hon'ble NGT's Direction, at least one site is to be remediated and made a model of compliance in each of the 122 Non-Attainment Cities;

Contd.

NOW THEREFORE, in view of the above and in exercise of powers delegated to the Chairman, Central Pollution Control Board (CPCB), under Section 5 of the Environment (Protection) Act, 1986, the following directions are issued for compliance:

1. SPCBs/PCCs to provide complete list of Legacy Waste dumpsites in their States/UTs as per format enclosed.
2. SPCB/PCCs to ensure that necessary action for biomining and bio-remediation of these dumpsites is done by the concerned Local Authorities in compliance with Provisions of SWM Rules,2016.
3. SPCBs/PCCs shall ensure that concerned Local Authorities engaged in the bio mining process of legacy waste follow procedures as per CPCB Guidelines for Disposal of Legacy Waste with specific compliance to the following points.
 - (i) Analysis of various screened fraction materials i.e. RDF, fine earth/bio earth etc., prior to its disposal/utilization.
 - (ii) Preparation of plan for utilization/disposal of screened fractions
 - (iii) Adequate provisions for leachate treatment.
 - (iv) Maintenance of records / documents for disposal/utilization of the RDFs or fine earth and other materials.
4. SPCBs/PCCs shall ensure that the local bodies prepare time targeted Action Plan for biomining /bio-remediation of these dumpsites in compliance with points listed above. The timelines as specified in SWM Rules,2016 and Hon'ble NGT Directions on the matter are to be adhered to for remediation of these sites.
5. SPCBs/PCCs to ensure that no fresh waste is disposed at these dumpsites and local authorities make proper arrangement for management of fresh solid waste.
6. SPCBs to ensure that at least one legacy waste dumpsite is remediated in their jurisdiction which can be considered as model for compliance for other legacy waste dumpsites in Non-Attainment Cities (NAC).

SPCBs/PCCs are hereby directed to submit action taken report within **30 days** from receipt of these Directions.



(Shiv Das Meena)
Chairman

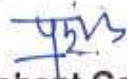

Copy to:

1. **Joint Secretary (CP),**
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi-110003

: For necessary information pls

✓ 2. **DH- IT Division, CPCB**

: For uploading on website pls


✓ **(Prashant Gargava)**
Member Secretary 



CP-99/143/2021-UPC-II-HO-CPCB-HO

May 26, 2022

To,

The Chairman
All SPCBs/ PCCs

Sub: Directions under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016-regarding Fire Incidents at MSW Dumpsites.

WHEREAS, the Ministry of Environment, Forest & Climate Change has notified Solid Waste Management Rules on April 08, 2016 which inter-alia state procedures for Solid Waste Management;

WHEREAS, in accordance with Rule 11(d) of the Rules, it is the duty of the State/UT Urban Development Department to ensure implementation of provisions of these Rules by all local authorities;

WHEREAS, in accordance with Rule 15(a) of the Solid Waste Management (SWM) Rules, 2016, the local authorities and Panchayats should prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification;

WHEREAS, in accordance with provision of Rule 15(zd) of the SWM Rules, 2016, the local authorities and Panchayats shall ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;

WHEREAS, in accordance with provision of Rule 16 (1a) of SWM Rules, 2016, the State Pollution Control Board or Pollution Control Committee shall enforce these rules in their State through local bodies and review implementation of these rules at least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary-in-charge of State Urban Development Department;

WHEREAS, MSW is being disposed of unscientifically in most cases which is one of the major causes for public nuisance due to frequent fire incidents, foul odour, generation of leachate and other adverse environmental impacts;

WHEREAS, waste disposed at dumpsites is prone to catching fire in view of inadequate waste management practices adopted at these sites;

WHEREAS, several fire incidents have been reported recently at Ghazipur & Bhalsawa dumpsites in Delhi, Manesar in Haryana and Ludhiana in Punjab;

WHEREAS, fire incidents at dumpsites may lead to severe adverse impact on environment and related health hazards. People living in and around the dumpsites are likely to be affected due to the frequent outbreaks of fire

WHEREAS, Hon'ble NGT in OA No. 286 of 2022, in reference to News item published in The Indian Express dated 20th April, 2022, titled "7 Charred to death in fire near Ludhiana dumpsite" issued the following Directions:

"CPCB to collect information about garbage dumpsites from all States/ UTs in respect of at least Metro cities and issue statutory directions / guidelines for preventing such fires and handling them effectively if they take place, specifying serious consequences of delay in dealing with the issue, in violation of binding rules."

WHEREAS, as per the information provided by SPCBs/PCCs there are 3,184 dumpsites in the country, of which XXX are located in your State/UT;

WHEREAS, CPCB had issued Directions dated October 20, 2018 regarding fire at Bhalsawa site to North Delhi Municipal Corporation in which specific measures to be taken for prevention of fire at the dumpsites had been identified which amongst others included using Construction & Demolition waste material to immediately check fire, stopping dumping of fresh waste, installation of CCTV cameras, setting up of decentralized facilities for biodegradable waste;

WHEREAS, as per Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste) issued by CPCB, it is important to carry out comprehensive risk assessment and develop onsite emergency plan which should be kept handy prior to commencement of dumpsite bio-remediation & bio-mining;

WHEREAS, CPCB had issued following Directions dated January 27, 2021 to SPCBs/PCCs regarding biomining of legacy waste

- i. SPCBs/PCCs to provide complete list of legacy waste dumpsite in their States /UTs as per format enclosed
- ii. SPCBs/PCCs to ensure that necessary action for biomining and bio-remediation of these dumpsites is done by the concerned Local authorities in compliance with provisions of SWM Rules 2016
- iii. SPCBs/PCCs shall ensure that concerned Local authorities engaged in the biomining process of legacy waste follow procedures as per CPCB Guidelines for disposal of legacy waste with specific compliance to the following points:
 - a. Analysis of various screened fractions i.e. RDF, fine earth / bio earth etc. prior to its disposal / utilization
 - b. Preparation of action plan for utilization / disposal of screened fractions
 - c. Adequate provisions for leachate treatment
 - d. Maintenance of records / documents for disposal / utilization of the RDFs or fine earth and other material

- iv. SPCBS shall ensure that the local bodies prepare time targeted Action Plan for biomining / bio-remediation of these dumpsites in compliance with points listed above. The timeline as specified in SWM Rules and Hon'ble NGT Directions on the matter are to be adhered to for remediation of these sites
- v. SPCBs/PCCs to ensure that no fresh waste is disposed at these dumpsites and local authorities make proper arrangement for management of fresh solid waste
- vi. SPCBs/PCSS to ensure that at least one legacy waste dumpsite is remediated in their jurisdiction which can be considered as model for compliance for other legacy waste dumpsites in Non-Attainment Cities

WHEREAS Hon'ble NGT in its Order dated April 22, 2022 in O.A No. 288/ 2022 regarding News item published in the Times of India dated April 22, titled "Delhi: Another long-drawn effort to douse fire at Ghazipur landfill" has stated that dumpsite may be considered as isolated and vulnerable site which require On-site and Off-site Fire and other disaster management plans; **AND**

WHEREAS, CPCB made the following observations based on inspected various dumpsites, where bioremediation of legacy waste is being carried out:

- i. Fresh solid waste continued to be dumped at these dumpsites.
- ii. Fire incidents have been reported at locations where fresh waste is being dumped
- iii. Inaccessible slopes of garbage were observed
- iv. No standard operating plan in place for prevention and management of dumpsite fires
- v. Cause of fire incident reported is excess release of Methane (CH₄) gas due to anaerobic decomposition of the bio-degradable organic waste, high temperature and dry atmospheric conditions.
- vi. Partial fencing with barbed wire provided at the boundary observed.
- vii. Police patrolling the site not observed.
- viii. No fire tender observed at site.
- ix. Anti-Smog Gun have been installed which were not found in use; **AND**

NOW THEREFORE, in view of above and in exercise of powers vested under section 5 of Environment (protection) Act, 1986 to the Chairman, Central Pollution Control Board (CPCB) the following directions are issued for compliance;

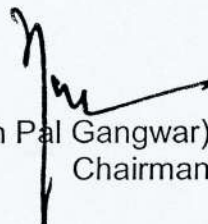
- i. Provide updated information w.r.t Directions dated 27.1.21 regarding biomining issued to SPCBs/PCCs. It is to be ensured that updated information w.r.t at least all Metro cities is provided in accordance with NGT Directions
- ii. Direct State UDDs to conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located in their jurisdiction addressing the following issues:
 - a. The onsite emergency plan to cover potential risks / emergencies due to fire, obnoxious / flammable emissions, odour, vector borne diseases,

- rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
- b. The onsite emergency plans to address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all of the potential emergency issues / scenarios cited above.
 - c. The on-site emergency management plan to cover likely affected geographical area including population, flora & fauna in and around the dumpsites
 - d. The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.
- iii. To direct District Collector or District Emergency Authority designated by the State Government for integrating such (dumpsites) On-site Emergency Plans with the existing Off-site District Disaster Management Plans in their respective Districts, prepared by the Local Authorities in compliance with Rule 14 of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989
 - iv. The State / UT Authorities to prepare the on-site & off-site (or update off-site) emergency management plans preferably through an expert agency on the subject.
 - v. The following interim measures to be implemented on priority till the time On-site/Off-site Emergency Plans are prepared and implemented.
 - a. **Disposal of Waste:** Fresh waste not to be disposed at the dumpsite where bio-remediation is being undertaken. Organic waste from slaughter house, fish market etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-waste / lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources fire sources when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with. Adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site
 - b. **Monitoring at dumpsites:** Methane Gas Detectors (on downwind side) to be installed at site so that area with high methane concentration can be identified and preventive actions be undertaken. Further temperature at windrows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35°C to 59°C. Treated leachate / water to be sprayed on the waste when rise in temperature is observed

at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing & frequent patrolling to be done for checking unauthorized entry at dumpsite

- c. **Arrangements for Fire Extinguishing:** Arrangements for adequate storage of sand / chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrester
- d. **Health & Safety of Workers:** Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in Safe handling of Waste, PPE's, Health & Safety issues etc
- e. **Mock Drills & safety audits:** Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, Fire Safety and Hazardous Emissions Audits to be conducted.

SPCBs/PCCs are hereby directed to submit action taken report within 15 days for Action Point listed at (v) above. Action taken report for Points (i-iv) to be provided within thirty days of receipt of these Directions


 (Naresh Pal Gangwar)
 Chairman

Copy to:

1. **Additional Secretary (CP Division)**
Ministry of Environment, Forests & Climate Change,
 Indira Paryavaran Bhawan, Jor Bagh Road,
 New Delhi - 110003

: for information please

2. **DH-IT Division, CPCB**

: for uploading on website please


 (Prashant Gargava)
 Member Secretary

o/c

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 664/2024

Dr. Sharad Gupta

Applicant

Versus

Ministry of Environment Forest and
Climate Change & Ors.

Respondent(s)

Date of hearing: 15.10.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Anshul Gupta & Mr. Aditya Tainguriya, Advs.

ORDER

1. In this original application, the Applicant, who is a doctor by profession, has raised an issue of accumulation of solid waste at the Kuberpur landfill site, Agra falling in TTZ.

2. Learned Counsel for the Applicant has referred to the order of the Tribunal dated 15.03.2021 passed in OA No. 176/2020 in the matter of *Social Action for Forest and Environment (SAFE) vs. Union of India & Ors.*, wherein the report was filed by the Central Pollution Control Board (CPCB) disclosing that the estimated legacy waste at Kuberpur dump site was 8 lakhs tonnes out of which 5.8 lakhs tonnes was processed and rest of the waste was shaped in windrows for primary treatment in the area of 4 Acres and that the legacy waste remediation was planned to be completed by February 2021. He has submitted that considering that the said stand the Tribunal had disposed of the OA by order dated

15.03.2021, and thereafter, though a year has passed, the legacy waste at the dump site in question has not been cleared. He has also referred to the order of the Hon'ble Supreme Court dated 18.02.2021 whereby the IA filed by the Municipal Corporation, Agra in the Writ Petition No. 13381/1984 in the matter of *M.C. Mehta vs. Union of India & Ors.* was allowed and the Municipal Corporation was permitted to establish Waste to Energy Plant and Construction & Demolition Plant at Kuberpur landfill site in Agra in accordance with law. He submits that thereafter substantial time has lapsed but Waste to Energy Plant has not been set up. He has referred to the representation dated 28.01.2024 filed by the Applicant before the Divisional Commissioner of Agra Division/TTZ Authority pointing out the delay in setting up the Waste to Energy Plant and in this regard, he has also referred to the communication dated 06.02.2024 sent by the Uttar Pradesh Pollution Control Board (UPPCB) to the Commissioner, Municipal Corporation, Annexure A-6.

3. Counsel for the Applicant has further referred to the photograph on page 20 and submitted that there are fire incidents in the legacy waste site which is creating the issue of air pollution.

4. The OA raises substantial issues relating to compliance of the environmental norms.

5. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing.

6. Respondent No. 7 is directed to place on record along with its reply affidavit the annual report which was submitted to the State PCB in Form-IV in terms of Rule 24 of the Solid Waste Management Rules, 2016 and the Respondent – UPPCB is also directed to submit the consolidated report which was submitted to the CPCB and Ministry of Urban Development in terms of Rule 24(3) of SWM Rules, 2016 in Form-V along with its reply.

7. List on 04.02.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

October 15, 2024
Original Application No. 664/2024
dv..